

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Appeal No. 34 of 2020 (SZ)**

IN THE MATTER OF:

G. Praveena and Anr

... Applicant

-Vs-

Union of India and
Ors.

...Respondent(s)

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO.1, MINISTRY OF
ENVIRONMENT, FOREST AND CLIMATE CHANGE**

CHENNAI

DATED:

ME.SARASHWATHY
Senior Panel Counsel for UOI
Counsel for the Respondents No.8
Mobile No: 9444415523

**BEFORE THE NATIONAL GREEN TRIBUNAL
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**IN BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE BENCH AT CHENNAI**

IN

Appeal No. 34 of 2020(SZ)

IN THE MATTER OF:-

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**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO.1, MINISTRY OF
ENVIRONMENT, FOREST AND CLIMATE CHANGE**

MOST RESPECTFULLY SHOWETH:

I, Dr.R.Sridhar S/o P.Rengarajan aged about 41 years, presently working as Scientist 'D', in the Ministry of Environment, Forest & Climate Change (hereinafter referred to as MoEF& CC) do hereby, in my official capacity, solemnly affirm and state on oath as follows:-

1. That I am familiar with the facts and circumstances of the case and am competent and authorized to swear this affidavit in my official capacity. It is submitted that the Ministry of Environment, Forest and Climate Change is Respondent No. 1 in the matter.
2. It is submitted that the contents of the application, unless specifically admitted, are denied to the extent that they are inconsistent with submissions made hereinafter.
3. That under the provision of the EIA Notification, 2006, construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the schedule annexed to the said notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India, as applicable, only after receipt of the prior environment clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority (SEIAA). It is submitted that, the Central Government under sub Section (3) of section 3 of the



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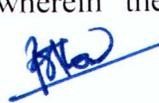
Environment (Protection) Act, 1986 in accordance with the procedures specified in the EIA Notification, 2006 has constituted SEIAA in different States/Union Territories.

4. Under the provisions of EIA Notification, 2006, Environment Clearance for Physical Infrastructure including Environmental Services are covered under entry 7 (c). The entry 7(c) of the Schedule of EIA Notification 2006 provides as follows:

Project or Activity	Category with threshold limit		Conditions if any
	A	B	

(1)	(2)	(3)	(4)	(5)
7		Physical Infrastructure including Environmental Services		
7 (c)	Industrial estates/parks/complexes/areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area >500 ha. and not housing any industry belonging to Category A or B.	General as well as Special Condition Shall Apply Note: 1. Industrial Estate of Area Below 500 Ha. And Not Housing Any Industry Of Category A Or B Does Not Require Clearance. 2. If the area is less than 500 ha. But contains building and construction projects >20000 Sq. mtr and or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the schedule as the case may be.

5. The EIA Notification, 2006 in Paragraph 7, stipulates four stages in the process of obtaining Environmental Clearance. Stage (1) is screening wherein the Expert


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Appraisal Committee or the State Expert Appraisal Committee takes the decision whether or not Environmental Impact Assessment Report has to be prepared for the proposed projects. Stage (2) is Scoping wherein the Expert Appraisal Committee for category 'A' projects and the State Expert Appraisal Committee for category 'B' projects determines detailed and comprehensive Terms of Reference addressing all relevant environmental concern for the preparation of an EIA Report in respect of the proposed project or activity for which the prior environmental clearance is sought. Stage 3 relates to Public Consultation and has two components- 1) a public hearing, which is conducted by the concerned State pollution Control Board at the project site or in its close proximity, explaining all possible environment impacts and measures proposed in EMP and 2) obtaining written responses from other concerned persons who have a plausible stake in the environment aspects of the project or activity. Lastly, Stage (4) relates to Appraisal of the Project wherein the detailed scrutiny is conducted by the EAC or the SEAC of the application and other documents like the Final EIA Report and outcome of public consultations including public hearing proceedings, submitted by the Project Proponent for grant of prior Environmental Clearance.

6. It is submitted that the project proponent i.e. State Industries Promotion Corp. of Tamil Nadu Ltd. (SIPCOT), 19/A, Rukmani Lakshmi pathy Road, Egmore, Chennai had applied for Terms of Reference with the Answering Respondent vide proposal No. IA/TN/NCP/27117/2015 dated 22.07.2015 for development of Manallur Industrial Park in Gummidipoondi Taluk of District Thiruvallur (Tamil Nadu). The Expert Appraisal Committee (EAC) (Infrastructure – 1) in its 147th EAC meeting held on 23rd - 24th April, 2015 appraised the project and recommended Terms of Reference (TOR) for preparation of EIA/EMP report as per the provisions of EIA Notification, 2006. It is further submitted that the Answering Respondent on recommendation of EAC has granted TOR on 22.07.2015 and its extension issued on 13.11.2018, for preparation of EIA/EMP report and conduction public hearing. A copy of TOR letter dated 22.07.2015 is annexed herewith as **Annexure – R1**.
7. The public hearing was conducted on 03.07.2019 at K.V.C. Mahal, Sathyavedu Road, Madharapakkam, Gummidipoondi Taluk, Thiruvallur District under the supervision of District Collector, wherein all issue raised by the concerned person has been addressed.
8. It is submitted that the project proponent vide online proposal no. IA/TN/NCP/27117/2015 had applied on 24.12.2019 for grant of EC with Answering Respondent. The proposal has been discussed and appraised by the Expert Appraisal



Committee (Infrastructure – 1) in its 230th meeting held on 28 - 29 January, 2020. The EAC after detailed deliberations during 230th meeting held on 28-29 January, 2020, inter-alia observed as following:

- i. Though the consultant has already applied for accreditation (renewal) but as on date he does not possess accreditation certificate from QCI/NABET.
 - ii. The certificate from Chief Wildlife Warden that states the distance of existing Pulicat Wildlife Lake Sanctuary or any other protected area located in the close vicinity of the proposed project site was not provided.
 - iii. Proponent has mentioned that there is no protected area within 10 km range of the proposed site. However, as per Ministry's Decision Support System, Pulicat Lake Wildlife Sanctuary is located at 5.5 km from project site.
 - iv. Proponent shall revise the EIA/EMP report by incorporating all above mentioned observations of EAC.
9. It is submitted that the EAC deferred the proposal with the above observation and directed the project proponent to provide the information with regard to the above said observations. A copy of the relevant parts of minutes of the 230th is annexed herewith as **Annexure – R2**. It is further submitted that proposal was again taken by the EAC in its 239th meeting held on 29th – 30th July, 2020. During the appraisal the EAC observed that the project proponent has not submitted information therefore, deferred the matter with same observation as mentioned in para 8 herein above. A copy of the relevant parts of minutes of the 239th is annexed herewith as **Annexure – R3**.
10. It is submitted that in pursuant of information sought by the EAC in its 230th and 239th meeting, the project proponent has submitted its reply point wise vide letter dated 14.08.2020. The project proponent has informed that they have appointed accredited consultant M/s Hubert Enviro Care Systems Pvt. Ltd. instead of M/s Centre for Environment, Health and Safety, Annamalai University and given no objection for utilizing the EIA/EMP report and baseline data of the project by M/s. Hubert Enviro Care System (P) Ltd, located at A-21, Phase III, Thiru Vi Ka Industrial Estate, Guindy, Chennai- 600 032, for appraisal by MoEF&CC. A Copy of letter dated 14.08.2020 is annexed herewith as **Annexure – R4**.
11. It is submitted that the project proponent has given information that the Pulicat lake Bird Sanctuary is located at 5.77 Km (towards NE) from the project boundary and applied for NOC from NBWL.



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12. It is submitted that the proposal was again considered by the EAC in its 241st meeting held on 25-26 August, 2020. The EAC after examining the documents submitted by the project proponent and detailed deliberations during its 241st meeting on 25-26 August, 2020, recommended the proposal for grant of Environmental Clearance with certain conditions which are stipulated in the Environmental Clearance dated 10.11.2020. A copy of the relevant parts of minutes of the 241st is annexed herewith as **Annexure – R5**.
13. It is submitted that the Answering Respondent upon recommendation of EAC, has granted the Environmental Clearance vide letter dated 10.11.2020 to M/s State Industries Promotion Corp. of Tamil Nadu Ltd. (SIPCOT), for development of Development of Manallur Industrial Park in Gummidipoondi Taluk of District Thiruvallur, Tamil Nadu subject to stipulation of various environmental safeguards. A copy of Environmental Clearance dated 10.11.2020 is annexed herewith as **Annexure – R6**.
14. It is further submitted that while granting the Environmental Clearance, this Answering Respondent stipulated a specific condition that "The Environmental Clearance to the project is primarily under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes as applicable to the project. The project proponent shall obtain all other necessary statutory permission from the concerned authority."
15. It is submitted that the Environmental Clearance dated 10.11.2020 for the projects in question has been granted by the Ministry in accordance with law and this Answering Respondent has followed the due procedure for appraisal of the Project as prescribed under the EIA Notification, 2006 and subsequent amendments and subject to stipulation of various environmental safeguards.
16. That the Environmental Clearance is granted to a project/activity in accordance with the provisions of laws in vogue after detailed appraisal of EIA/EMP Report and other documents by Expert Appraisal Committee. Furthermore, it is submitted that the Environmental Clearance is granted with specific conditions which are both project specific and general in nature as well as mitigative measures in accordance with the


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EMP Report prepared on the basis of the EIA study and are to be complied with by the project proponents. The compliance of these conditions is strictly assessed/ evaluated/ monitored by the concerned authorities at the State and Central level. The project proponent has to submit status of compliance report every six months which are to be published on the website. If there is any non – compliance of the Environmental Clearance conditions is observed, effective action in accordance with law is taken by the competent authorities against the project proponent.

17. It is humbly prayed that the present counter reply may kindly be taken on record and into consideration and the Hon'ble Tribunal may pass appropriate Order(s), direction(s) as deemed fit and proper under the facts and circumstances of the present case which the Answering Respondent shall duly comply with.
18. That other/ancillary issues raised in the application under reply do not pertain to the Answering Respondent. The Answering Respondent seeks crave leave to make additional submissions, if required, during the course of the proceedings.



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DEPONENT

VERIFICATION

Verified at Chennai on 20th this day of March, 2021 that the contents of the above affidavit are correct to my knowledge and belief based on official records and nothing material has been concealed therefrom.



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 Ministry of Environment Forest & Climate Change
 Regional Office (South Zone) - Chennai.

DEPONENT

F.No.21-59/2015-IA.III

Government of India
Ministry of Environment, Forest & Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road,
New Delhi - 110 003.

Dated: 22nd July, 2015

To

The Managing Director,
State Industries Promotion Corp. of Tamil Nadu Ltd. (SIPCOT),
19/A, Rukmani Lakshmi pathy Road, Egmore,
Chennai - 8

Sub: 'Manallur Industrial Park' in Gummidipoondi Taluk of District Thiruvallur (Tamil Nadu) by State Industries Promotion Corporation of Tamil Nadu Ltd - Terms of Reference (ToR) - Reg.

Sir,

This has reference to your application submitting the above mentioned proposal to this Ministry for seeking Terms of Reference (ToR) in terms of the provisions of the Environment Impact Assessment Notification (EIA), 2006 under the Environment (Protection), Act, 1986.

2. The proposal for **'Manallur Industrial Park' in villages Mannallur & Soorapoondi, Gummidipoondi Taluk of District Thiruvallur (Tamil Nadu) by State Industries Promotion Corporation of Tamil Nadu Ltd**, was considered by the Expert Appraisal Committee (EAC) in the Ministry for Infrastructure Development, Coastal Regulation Zone, Building/ Construction and Miscellaneous projects, in its 147th EAC meeting held on 23rd - 24th April, 2015.

3. The details of the project, as per the documents submitted by the Project Proponents (PP), and also as informed during the above said EAC meeting, are reported to be as under:-

(i) The proposed Industrial Park at Manallur is in the Thiruvallur District of Tamil Nadu at 47.5 km North of Chennai. This is an initiative of the Government of Tamil Nadu to support the growth of Industries in cluster as an Environmentally Balancing Industrial Complex (EBIC).

(ii) This Industrial Park will be complimented for growth by the nearby Port and mushrooming Power Plant projects in the project location. The proposed Industrial park is envisaged to accommodate industries that fall under 5(f) and 5(h) Project Activities or Sectors under the purview of Environmental Clearance, both 'A' and 'B' as categorized in EIA Notification, 2006 and amendments thereof. The Park will also accommodate other industries that are not classified in the EIA Notification but classified by Tamil Nadu Pollution Control Board (TNPCB) viz. red, ultra-red, orange or green.

(iii) The proposed Industrial Park will have area 303.75 ha which is less than 500 ha. However, it is envisaged to have industries that are classified for Environmental Clearance and are categorized 'A' and 'B', as per EIA Notification 2006. Hence, SIPCOT prefers to get Environmental Clearance under 7(C), as 'A' Category for the proposed MANALLUR SIPCOT IP.

- (iv) The 303.75 ha of land falling in the revenue villages of Manallur and Soorapoondi Villages, Gummidipoondi Taluk, Thiruvallur District. Government of Tamil Nadu accorded Administrative approval for the setting up of Industrial Park involving an area of 303.75 ha vide GO.Ms.No.119, Industries Department dated 07.06.2013. The proposed member industries will fall under the classification as defined in EIA Notification, 2006 for EC; (i) Synthetic Organic Chemicals under category 5(f), and (ii) Integrated Paint Industries under category 5(h) and also any other industries which do not attract any provisions of EIA Notification, 2006.
- (v) It is assessed that 1 MGD will be the water requirement and it will be made available from the approved withdrawal for SIPCOT from the water supply systems of Metro Water. Industries will be mandated to establish Zero Discharge Plant to optimize the requirement of water with state of the art Effluent Treatment Plants.
- (vi) Social Responsibility of member industries will be stressed among them and in line with guidelines of MoEF&CC and CPCB.
- (vii) The project on getting Environmental Clearance, envisioned by Government of Tamil Nadu for earlier commissioning by February - March, 2016.
- (viii) There would be industrial plots in total 215 ha. Roads, Drains and Other Common amenities like area for EB, SIPCOT Office etc. (10%) in 20 ha.
- (ix) Green belt Development to be developed in 68.75 ha (22.63%).
- (x) The budgetary estimate of the project is assessed for Rs.240 Crore.

4. The proposal was considered by the EAC and recommended in its 147th EAC meeting held on 23rd - 24th April, 2015 for granting ToR. The Ministry of Environment, Forest & Climate Change hereby accords ToR for the **'Manallur Industrial Park' in Gummidipoondi Taluk of District Thiruvallur (Tamil Nadu) by State Industries Promotion Corporation of Tamil Nadu Ltd**, with the following specific TOR with general conditions for preparation of the Environment Impact Assessment (EIA) Report and Environment Management Plan (EMP):

- (i) Reasons for selecting the site with details of alternate sites examined/ rejected/selected on merit with comparative statement and reason/basis for selection. The examination should justify site suitability in terms of environmental damage, resources sustainability associated with selected site as compared to rejected sites. The analysis should include parameters considered along with weightage criteria for short-listing selected site.
- (ii) Submit details of the land use break-up for the proposed project. Details of land use around 10 km radius of the project site. Analysis should be made based on latest satellite imagery for land use with raw images.
- (iii) Submit details of environmentally sensitive places, land acquisition status, rehabilitation of communities/ villages and present status of such activities.
- (iv) Examine the impact of proposed project on the nearest settlements.
- (v) Examine baseline environmental quality along with projected incremental load due to the project taking into account of the existing developments nearby.
- (vi) Environmental data to be considered in relation to the project development would be (a) land, (b) groundwater, (c) surface water, (d) air, (e) bio-diversity, (f) noise and vibrations, (g) socio economic and health.
- (vii) Submit a copy of the contour plan with slopes, drainage pattern of the site and surrounding area.

- (viii) Details regarding project boundary passing through any eco- sensitive area and within 10 km from eco- sensitive area.
- (ix) Green buffer in the form of green belt to a width of 15 meters should be provided all along the periphery of the industrial area. The individual units should keep 33% of the allotted area as a green area.
- (x) Submit details of the trees to be felled for the project.
- (xi) Submit details of the infrastructure to be developed.
- (xii) Submit the present land use and permission required for any conversion such as forest, agriculture etc.
- (xiii) Submit details regarding R&R involved in the project.
- (xiv) Zoning of the area in terms of 'type of industries' coming-up in the industrial area based on the resource requirement along with likely pollutants with quantity from the various industries.
- (xv) The project boundary area and study area for which the base line data is generated should be indicated through a suitable map. Justification of the parameters, frequency and locations shall be discussed in the EIA.
- (xvi) Submit Legal frame work for implementation of the Environmental Clearance conditions - to be clearly spelt out in the EIA report.
- (xvii) Submit roles and responsibility of the developer for compliance of environmental regulations under the provisions of EP Act.
- (xviii) Site justification of the identified industry sectors from environmental angle and details of the studies conducted if any.
- (xix) Ground water classification as per the Central Ground Water Authority.
- (xx) Submit the source of water, requirement vis-à-vis waste water to be generated along with treatment facilities, use of treated waste water along with water balance chart taking into account all forms of water use and management.
- (xxi) Rain water harvesting proposals should be made with due safeguards for ground water quality. Maximize recycling of water and utilization of rain water.
- (xxii) Examine soil characteristics and depth of ground water table for rainwater harvesting.
- (xxiii) Examine details of solid waste generation treatment and its disposal.
- (xxiv) Examine and submit details of use of solar energy and alternative source of energy to reduce the fossil energy consumption.
- (xxv) In case DG sets are likely to be used during construction and operational phase of the project, emissions from DG sets must be taken into consideration while estimating the impacts on air environment.
- (xxvi) Examine road/rail connectivity to the project site and impact on the traffic due to the proposed project. Present and future traffic and transport facilities for the region should be analysed with measures for preventing traffic congestion and providing faster trouble free system to reach different destinations in the city.

- (xxvii) A detailed traffic and transportation study should be made for existing and projected passenger and cargo traffic.
- (xxviii) Examine details of transport of materials for construction which should include source and availability.
- (xxix) Examine details of National Highways/State Highways/ expressways falling along the corridor and the impact of the development on them.
- (xxx) Examine noise levels - present and future with noise abatement measures.
- (xxxi) Identify, predict and assess the environmental and sociological impacts on account of the project. A detailed description with costs estimates of CSR should be incorporated in the EIA / EMP report.
- (xxxii) Examine separately the details for construction and operation phases both for Environmental Management Plan and Environmental Monitoring Plan with cost and parameters.
- (xxxiii) Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
- (xxxiv) Any further clarification on carrying out the above studies including anticipated impacts due to the project and mitigative measure, PP can refer to the model ToR available on Ministry website "<http://moef.nic.in/Manual/Industrial Estate>".

General Guidelines

- (i) The EIA document shall be printed on both sides, as far as possible.
- (ii) All documents should be properly indexed, page numbered.
- (iii) Period/date of data collection should be clearly indicated.
- (iv) Authenticated English translation of all material provided in Regional languages.
- (v) The letter/application for EC should quote the MoEF&CC File No. and also attach a copy of the letter prescribing the TOR.
- (vi) The copy of the letter received from the Ministry on the TOR prescribed for the project should be attached as an annexure to the final EIA-EMP Report.
- (vii) The final EIA-EMP report submitted to the Ministry must incorporate the issues in TOR and that raised in Public Hearing. The index of the final EIA-EMP report, must indicate the specific chapter and page no. of the EIA-EMP Report where the specific TOR prescribed by Ministry and the issue raised in the P.H. have been incorporated. Questionnaire related to the project (posted on MoEF&CC website) with all sections duly filled in shall also be submitted at the time of applying for EC.
- (viii) Grant of TOR does not mean grant of EC.
- (ix) Grant of TOR/EC to the present project does not mean grant of approvals in other regulations such as the Forest (Conservation) Act 1980 or the Wildlife (Protection) Act, 1972.

- (x) Grant of EC is also subject to Circulars issued under the EIA Notification 2006, which are available on the MoEF&CC website: www.envfor.nic.in.
- (xi) The status of accreditation of the EIA consultant with NABET/QCI shall be specifically mentioned. The consultant shall certify that his accreditation is for the sector for which this EIA is prepared.
- (xii) On the front page of EIA/EMP reports, the name of the consultant/consultancy firm along with their complete details including their accreditation, if any shall be indicated. The consultant while submitting the EIA/EMP report shall give an undertaking to the effect that the prescribed TORs (TOR proposed by the project proponent and additional TOR given by the MoEF) have been complied with and the data submitted is factually correct (Refer MoEF office memorandum dated 4th August, 2009).
- (xiii) While submitting the EIA/EMP reports, the name of the experts associated with/involved in the preparation of these reports and the laboratories through which the samples have been got analysed should be stated in the report. It shall clearly be indicated whether these laboratories are approved under the Environment (Protection) Act, 1986 and the rules made there under (Please refer MoEF office memorandum dated 4th August, 2009). The project leader of the EIA study shall also be mentioned.
- (xiv) All the TOR points as presented before the Expert Appraisal Committee (EAC) shall be covered.
5. A detailed draft EIA/EMP report should be prepared in terms of the above additional ToRs and should be submitted to the State Pollution Control Board for conduct of Public Hearing. Public Hearing to be conducted for the project in accordance with the provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan. The Public Hearing should be conducted based on the ToR letter issued by the Ministry and not on the basis of Minutes of the Meeting available on the web-site.
6. You are required to submit the detailed final EIA/EMP prepared as per ToRs including issues raised during Public Hearing to the Ministry for considering the proposal for environmental clearance within 3 years as per the MoEF&CC O.M. No.J-11013/41/2006-IA-II(I) (P) dated 08.10.2014.
7. The consultants involved in the preparation of EIA/EMP report after accreditation with Quality Council of India/National Accreditation Board of Education and Training (QCI/NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other Organization(s)/Laboratories including their status of approvals etc. vide notification of the MoEF dated 19.07.2013.
8. The prescribed ToRs would be valid for a period of three years for submission of the EIA/EMP Reports.


 23/7/2015
(S.K. Srivastava)
Scientist E

Copy to:

The Member Secretary, Tamil Nadu Pollution Control Board, No. 76, Mount Salai, Guindy, Chennai- 32

Minutes of 230th meeting of Expert Appraisal Committee for Projects related to Infrastructure Development, Industrial estate/parks/complexes/areas, Export Processing Zones, Special Economic Zones, Biotech Parks, Leather Complexes and National Highways projects to be held on 28 - 29 January, 2020

1. **Opening remarks of the Chairman:** A deep concern was expressed on the quality of the EIA undertaken by the number of accredited consultants. Many a times delay in decision making is owing to lack of quality EIA and severe shortfall in planning and site selection especially for Category A industry. It is felt necessary that Ministry may ask NABET to review and tighten the norms of accreditation for EIA consultants. Also a general advisory 'avoiding any category A and B industry in the upstream of water reservoirs and catchment areas' may be necessary considering precarious freshwater situation in many states. Currently, CER fund utilization is left with project proponents which in most of the cases is impossible to monitor. Ministry may take a view for develop a mechanism by which such funds can be collected centrally and allocated to states (in lines with CAMPA guidelines) that can be used for specific purpose of mitigation and monitoring and evaluation of implementation of EAC recommendations.
2. **Confirmation of the minutes of the 227th meeting held on 28th November, 2019 at Indira Paryavaran Bhawan, Jor bagh Road, New Delhi.**
3. **Consideration of Proposals:**

3.1	Development of Manallur Industrial Park, Gummidipoondi Taluk, District Thiruvallur, Tamil Nadu by M/s State Industries Promotion Corporation of Tamil Nadu (SIPCOT) Limited - Environmental Clearance [Proposal No. IA/TN/NCP/27117/2015] [F.No.21-59/2015-IA.III]
3.1.1	The project proponent along with the EIA consultant M/s Centre for Environment, Health and Safety Annamalai University. made a presentation and provided the following information: <ol style="list-style-type: none"> (i) Proposal: The proposed Industrial Park at Manallur is in the Thiruvallur District of Tamil Nadu at 47.5Km North of Chennai. This is an initiative of the Government of Tamil Nadu to support the growth of Industries in cluster as an Environmentally Balancing Industrial Complex (EBIC). This IP will be complimented for growth by the nearby Port and mushrooming Power Plant projects in the project location. The project proponent is State Industries Promotion Corporation of Tamil Nadu (SIPCOT) which is the Industrial Infrastructure promoting organization of Government of Tamil Nadu (GoTN). The proposed Industrial park is envisaged to accommodate industries that fall under 5f and 5h Project Activities or Sectors under the purview of Environmental Clearance, both A and B as categorized in EIA Notification, 2006 and amendments thereof. The Park will also accommodate other industries that are not classified in the EIA Notification but classified by Tamil Nadu Pollution Control Board (TNPCB) viz. red, ultra red, orange or green. (ii) Nature of project (New/Expansion/Amendment/Extension etc.): New (iii) Location (Plot No./ Village/ Tehsil/ District): Village: Manallur and Soorapoondi, Tehsil: Gummidipoondi, District: Thiruvallur. Plot numbers are also given. (iv) Geo-coordinates of project site: <ul style="list-style-type: none"> • Latitude: 13^o 26' 48.15" to 13^o 27' 15.37" N • Longitude: 80^o 01' 21.79" to 80^o 01' 56.24" E (v) Investment/Cost of the project: 250 Crores (vi) Item of Schedule to the EIA Notification, 2006: 7(c) - A. (vii) Why appraisal/ approval is required at the Central level: A category project

(viii) **Whether project involves any violation under notification S.O 804(E) dated 14.03.2017:** No

(ix) **Project brief:** Total area, Land use, project components, connectivity to site etc.
Total Area- 285.065 Ha.

Manallur Industrial Park	Hectare	Area Coverage
TOTAL AREA	286.065	
ALLOTTABLE AREA – INDUSTRIAL PLOTS	200.00	69.91%
Road, Water Supply & Storm Water Drain /Rain Water Harvesting Structures	30.00	10.49%
Common Amenities like EB, Administrative Block, etc.	10.00	3.50%
Solid Waste Management	10.00	5% of allottable area
OSR	28.61	10.00%
Green Belt along roadside/periphery	7.46	2.61%
Area under Green Belt Development		
Green Belt in OSR	28.61	
Green Belt along roadside/periphery	7.46	
Green Belt by Member Industries (Mandate by SIPCOT for the allocation of land)	66.00	33% of Member Industries
TOTAL LAND FOR GREEN BELT	102.07	35.68%

Nature of Landform	Project Impact Area (20 km x 20 Km)	% of Land Cover/ Use Pattern
Built-up, Rural	24.12	6.03
Built-up, Urban	61.52	15.38
Wetlands/Water bodies, Reservoirs/Lakes, Ponds	10.83	2.70
Wetlands/Water bodies, River/Streams/Canals	23.21	5.80
Barren/Uncultivable/Wastelands,	15.02	3.75
Wetlands/Water bodies, Coastal wetland	13.84	3.46
Built-up, Mining	5.23	1.30
Barren/Uncultivable/Wastelands	24.42	6.10
Agriculture, Plantation	2.61	0.65
Agriculture, Crop Land	212.2	53.05
Forest,	4.88	1.22
Ryann (Desert)	2.12	0.53
TOTAL	400.00	100%

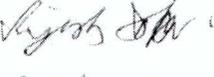
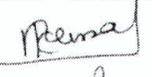
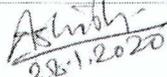
Project Components:

	<ul style="list-style-type: none"> • Synthetic Organic Chemicals 5(f) • Integrated Paint Industries 5(h) • Manufacturing industries which are not under the purview of EIA Notification 2006.
(x)	Details of water bodies, impact on drainage, if any: No notified river or water body is available in the project impact area.
(xi)	Water requirements, sources (during construction and operation phases) and NOC: Total water requirement for the industrial park is estimated at 1 MGD. Chennai Metropolitan Water Supply & Sewage Board (CMWSSB) has already committed to Supply 15 MLD water to SIPCOT Industrial Park, Thervoy Kandigai, which is just 10 km from the proposed industrial park. Pipeline to supply 15 MLD water are also available. However, only 5 MLD is utilised at present and a surplus of 9 MLD is available. SIPCOT proposes to divert 1 MGD (4.54 MLD) of water from the existing facility to the proposed industrial park.
(xii)	Groundwater extraction/usage and NOC/Clearance from CGWA/State Ground Water Department: Not submitted by the Proponent.
(xiii)	Whether the project is in Critically Polluted area: No,
(xiv)	ToR/EC details: <ul style="list-style-type: none"> • Date of ToR/EC issued: 22/07/2015, Extension date 13/11/2018. • Details of earlier appraisals, if any: Nil. • Details of the information sought by the EAC with response: Nil ToR is fully complied in EIA/EMP. • Date of Public Hearing, location: 03/07/2019, M/s K.V.C Mahal (AC), Sathiyavedu Road, (Near Sivan Koil), Madharpakkam, Gummidipoondi Taluk, Tiruvallur District. • Major issues raised during PH and response of PP: The industries which do not affect the surrounding environment can be acceptable, but the surrounding environments already get polluted due to the operation of the existing industries. Due to heavy air pollution, white washed wall gets blackened within a week. Due to air pollution, public gets affected by the disease like cancer, typhoid etc. it is informed that employment opportunity will be available due to the development of SIPCOT, but only security & scavengers posts only given to the few local people. Commitment by Proponent during Public Hearing are not mentioned.
(xv)	If the project involves expansion copy of certified compliance report issued by concerned regional office: Not applicable.
(xvi)	If the project involves diversion of forest land: No. <ul style="list-style-type: none"> • Extent of the forest land: Not applicable • Status of forest clearance: Not applicable.
(xvii)	If the project falls within 10 km of Protected Areas including National Parks, Sanctuaries and Tiger Reserves etc.: No. <ul style="list-style-type: none"> • Name of Protected Areas including National Parks, Sanctuaries and Tiger Reserves etc. and distance from the project site: Not applicable • Status of clearance from National Board for wild life: Not applicable. <i>Note: However, as per DSS of the Ministry, Pulicat Lake Wildlife Sanctuary is located at the distance of 5.5 km of proposed site.</i>
(xviii)	Waste Management: The most important and salient feature of the proposed IP will be independent ETP as ZLDP to reclaim water at more than 60% for recycle and reuse which will offset the requirement of virgin water. The ZLDP will prevent the stress on the existing fresh water sources. 10 Ha of land is exclusively allocated to develop solid waste management facilities as Common facilities. In case of any delay in establishing the facilities, Solid waste

	<p>streams will be sent to offsite, common facilities by independent industries with permission from TNPCB.</p> <p>(xix) Waste water quantity, treatment capacity: Independent industries will put up Effluent Treatment Plants as their own responsibility.</p> <p>(xx) Recycling/reuse of treated water and disposal: All ETPs are mandated to be installed as Zero Liquid Discharge Plant with Membrane based treatment to reclaim water for recycle/reuse.</p> <p>The independent Effluent Treatment Plant is envisaged as a Physico Chemical Treatment Plant with a two stage, Pressure Filter System, in series. Each unit operation shall be monitored for its influent and effluent flow rates, pH, Solids (TSS & TDS) and COD on daily basis. The proposed effluent treatment plant will reclaim water from the treated effluent through RO plants. The monitoring Protocols will be suggested by the Plant supplier on the Turn Key basis. All member units will be mandated to have water meters and flow measuring devices with auto data logging systems for effluent and water recycle lines.</p> <p>(xxi) Solid Waste Management: Independent industries will arrange solid waste management facility as their own responsibility.</p> <p>(xxii) Hazardous Waste Management: Industries will independently arrange hazardous solid waste management facility as their own responsibility.</p> <p>(xxiii) CETP/STPs: Nil.</p> <p>(xxiv) Type of effluent, Quantity, effluent conveyance system from the member units to CETP with CETP's Capacity: Not Applicable.</p> <p>(xxv) Treatment and usage of treated sewage with STP's capacity: Not Applicable.</p> <p>(xxvi) Details of tree cutting and Green belt development: No requirement of any tree in the project area. All trees, very few are mandated to be kept intact.</p> <p>The proposed IP will have buffer zones along the boundary lines, abetting the Back water/ Estuaries and it will be protected by SIPCOT with local species of trees and vegetation. SIPCOT Administration along with Member Industries will commit to create and maintain a "green corridor" in the buffer zones all around the boundary, with compatible species of trees and plantation to suit the prevailing coastal environment. It is also committed to develop green belt all along their inner roads and open spaces. SIPCOT will promote green belt to cover the boundary lines of all the open spaces for raw material and product handling and vehicle parking, strategically through a green belt with local species of vegetation.</p> <p>(xxvii) Energy conservation measures with estimated saving: SIPCOT will develop a corporate policy for non-conventional energy systems in association with member industries to establish Wind Mills or any such Non-Conventional Energy farms to complement the power supply they avail from TANGEDCO.</p> <p>Solar Panels will be mandated for all energy requirements of activities other than industrial uses such as street lighting, Guest houses, water heaters, etc.</p> <p>(xxviii) Parking requirement with provision made: Industries will establish independently the parking space.</p> <p>(xxix) Details of Rain Water Harvesting: SIPCOT will put up Rain Water Harvesting structures (RWHS) within the boundary limits of the proposed IP. The RWHS be established as per the standard practices as percolation pits and as per the guidelines of Tamil Nadu Water Supply and Drainage Board (TWAD). SIPCOT will continuously monitor such RWHS for preventing any contamination due to chemicals and effluent spillages and over flows.</p> <p>(xxx) If the project is in CRZ area: No.</p> <p>(xxxi) If the project involves foreshore facilities: No.</p> <p>(xxxii) If the project involves Marine disposal: No.</p> <p>(xxxiii) NOC from PCB in case of marine disposal: Not Applicable</p>
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	<p>(xxxiv) Brief description of Socio-economic condition of local people and R&R issues involved, if any: There is no displacement of human settlement or hamlet, required for the development of Industrial Park. The location, rather the allotted lands is entirely free from any account of human settlement. So, RR plan is not required for any policy or framework of actions.</p> <p>(xxxv) Employment potential, No. of people to be employed: Industrial Park will enable more than 10,000 people to draw benefit of employment directly and as well through indirect sectors like housing, cargo handling, transportation, educational institutes, hospitals, hotels etc. SIPCOT in coordination with the candidate industries will improve the employment potential directly in its activities of processing, purchase/sale, management, etc., and will also indirectly enable the community to have alternative earnings through opportunities of hotels, travels, transfer of cargo, etc</p> <p>(xxxvi) Benefits of the project: The development of IE will provide space for regulated growth of the mentioned type of industries in cluster. As the location is nearby to all required facilities, the net carbon foot print will be optimized. The available natural resources and human skill shall be positively taken care by the programs and policies of the proposed IE and SIPCOT. Specialised Studies carried out for the project as per the ToR, if any: Nil. Details of Court cases, if any: No.</p>
3.1.2	<p>The EAC after detailed deliberations during 230th meeting held on 28-29 January, 2020, observed the following:</p> <ul style="list-style-type: none"> (i) Though the consultant has already applied for accreditation (renewal) but as on date he does not possess accreditation certificate from QCI/NABET. (ii) The certificate from Chief Wildlife Warden that states the distance of existing Pulicat Wildlife Lake Sanctuary or any other protected area located in the close vicinity of the proposed project site was not provided. (iii) Letter from competent authority regarding allocation of water was not submitted. (iv) Proponent has mentioned that there is no protected area within 10 km range of the proposed site. However, as per Ministry's Decision Support System, Pulicat Lake Wildlife Sanctuary is located at 5.5 km from project site. (v) As per ToR issued by this Ministry, project area is 303.75 ha, however, in EC application, project area is mentioned as 286.065 ha. (vi) Site selection for the proposed Industrial Estate is not planned according to guideline of CPCB's programme on Zoning Atlas for siting of Industries. (vii) The proponent has not addressed the Public Hearing issues raised and commitments made by Proponent along with fund provisions in EIA/EMP report. (viii) The proponent has not planned Industrial Estate according to criteria mentioned in the Ministry's Technical EIA Guidance Manual for Industrial Estate (2009) prepared by IL&FS Ecosmart Limited. The proponent shall revise the layout (overlaid on google map using kml file) and planning of the proposed Industrial Estate. (ix) The proponent has proposed installation of ETP by individual Industrial Unit with ZLD, employing RO system. But nothing has been mentioned about management/treatment of the reject from RO having high TDS and other constituent parameters. (x) As water table is shallow in the area (2.38-7.36 m bgl during pre-monsoon and 0.79-7.30 m bgl during post-monsoon) and soil formation is predominantly red clay and coastal sand. Thus, the site is not suitable for Chemical Industries so as to protect the ground water and surface water. (xi) Proponent shall revise the EIA/EMP report by incorporating all above mentioned observations of EAC.
3.1.3	<p>In view of above mentioned observations of the EAC during 230th meeting held on 28-29 January, 2020, deferred the proposal for want of additional information as mentioned above.</p>

List of the Members attended 230th meeting of Expert Appraisal Committee for Projects related to Infrastructure Development, Industrial Estate and Miscellaneous projects held on 28th-29th January, 2020 and approved the above minutes.

Sl. No.	Name of the EAC member	Role/Designation	Signature
1	Dr. Deepak Arun Apte, Director, Bombay Natural History Society (BNHS), Mumbai	Chairman	
2	Dr. V.K. Jain, Professor of Chemistry, School of Sciences, Gujarat University, Ahmedabad	Member	
3	Dr. M.V. Ramana Murthy, Project Director, NIOT Campus, Pallikarai, Chennai	Member	
4	Shri Rajesh I. Shah, Vikas Centre for Development, Navjeevan, Ahmedabad – 380014	Member	
5	Dr. N.K. Verma, Former AD, CPCB, New Delhi	Member	
6	Dr. Manoranjan Hota Former Advisor/Scientist-G, MoEF&CC	Member	
7	Dr. Anil Kumar Singh, IFS (Retd) Ex PCCF Assam, Tower F, Float No. 103 Grand Anjara Heritage, Sector 74, Noida, UP	Member	
8	Shri Prabhakar Singh, Special DG, CPWD, Delhi.	Member	
9	Shri Narendra Surana, Managing Director, Bhagyanagar India Limited and Surana Telecom. and Power Limited, Hyderabad	Member	
10	Dr. Mohan Singh Panwar, Associate Professor, H.N.B Garhwal Central University, Srinagar,	Member	
11	Dr. Anuradha Shukla, Central Road Research Institute (CRRI), Mathura Road, New Delhi	Member	
12	Shri R. Debroy, Member (EAC), Scientist E & In-charge (ESS), East Arujn Nagar, Delhi – 110 032,	Member	
13	Dr. D. Chakraborty, Scientist, CGWA, West Block – II, Wing-3, R. K Puram, New Delhi – 110 066.	Member	
14	Smt. Bindu Manghat, Director Survey of India New Delhi	Member	
15	Shri Raghu Kumar Kodali, Director/Scientist-F, IA-III Division, MoEF&CC	Member Secretary (Infra-1 EAC)	
16	Shri Ashish Kumar, Joint Director, IA-III, MoEF&CC	Special Invitee	 28.1.2020

Minutes of the 239th meeting of Expert Appraisal Committee held on 29-30 July, 2020 through Video Conferencing for Projects related to Infrastructure Development, Industrial Estate/Parks/Complexes/Areas, Export Processing Zones, Special Economic Zones, Biotech Parks, Leather Complexes and National Highways

Following members were present in the meeting:

- (i) Dr. Deepak Arun Apte - Chairman
- (ii) Shri S. Jeyakrishnan - Member
- (iii) Shri Manmohan Singh Negi - Member
- (iv) Shri Sham Wagh - Member
- (v) Shri Prof. Mukesh Khare - Member
- (vi) Shri Prof. Ashok Kumar Pachauri - Member
- (vii) Dr. M. Hota - Member
- (viii) Dr. V.K Jain - Member
- (ix) Shri R Debroy - Member
- (x) Shri Raghu Kumar Kodali - Member Secretary
- (xi) Dr. Ashish Kumar - Joint Director, MoEF&CC

Dr. Anuradha Shukla and Dr. Ramana Murthy could not join due to NIC connectivity issue.

1. OPENING REMARKS OF THE CHAIRMAN

2. CONFIRMATION OF THE MINUTES OF THE LAST MEETING:

The Committee confirmed the Minutes of 237th EAC meeting with a suggestion that if any typographical error is noticed in due course of time, it will be corrected suitably.

3. Consideration of Proposals:

Sl. No.	Proposal
3.1	Development of Visakhapatnam-Kakinada for Establishment of Petroleum, Chemicals and Petrochemicals Investment Region (VK-PCPIR) at Andhra Pradesh by M/s Visakhapatnam Kakinada Petroleum, Chemical & Petro-chemical Investment Region Special Development Authority – Terms of Reference [Proposal No.: IA/AP/NCP/137376/2020] [File No.: 21-44/2020-IA.III]
3.1.1	The project proponent along with the EIA consultant M/s Environment Protection Training and Research Institute (EPTRI), Hyderabad, made a presentation through Video Conferencing and provided the following information: <ul style="list-style-type: none"> (i) Brief description of the Proposal: VK-PCPIR is new project that spreads over a long stretch of 140 km covering an area of 640 sq. km (64000 ha) and encompasses 97 revenue villages across 7 mandals of Visakhapatnam District and 3 mandals of East Godavari District. The VK-PCPIR is divided into three zones: (a) Visakhapatnam Zone (North Zone), (b) Nakkapalli Zone (Central Zone) and (c) Kakinada Zone (South Zone). (ii) The Ministry, vide letter no. 21-8/2011-IA.III dated 16th July, 2014, granted Terms of Reference (ToR) to a similar project for 'Development of

	<p>against the project proponent at Hon'ble Supreme Court of India / High Court.</p> <p>(ii) All the mitigation measures to reduce pollution as mentioned in EIA/EMP report shall be implemented in toto.</p> <p>(iii) As committed by proponent, dense tree plantation of native species shall be developed in collaboration with the State Forest Department to control air pollution during operation phase of the project. Detailed plan in this regard shall be submitted to Ministry's regional office within 3 months of grant of environmental clearance to this project.</p> <p>(iv) No waste water shall be discharged to the rivers/streams or waterbodies. The proponent shall utilize the treated effluent and sewage for achieving zero discharge and scheme for the same shall be approved by CPCB and SPCB.</p> <p>(v) Permission from Irrigation Department for obtaining surface water to be obtained. Consent to Operate shall not be issued without obtaining permission competent authority for use of surface water.</p> <p>(vi) Provision shall be made to recharge the ground water and construct rainwater harvesting structures for augmentation of ground water levels.</p> <p>(vii) Detailed plan of expenditure with implementation schedule to address issues raised during Public Hearing shall be prepared and submitted to the Regional Office of this Ministry within three months. The proponent shall adhere the strict compliance of above plan to utilize funds as per schedule.</p> <p>(viii) As per the Ministry's Office Memorandum F. No. 22-65/2017-IA.III dated 1st May, 2018, and proposed by the project proponent, an amount of Rs. 8.31 crores on slab basis for project budget of Rs. 531 Crores) shall be earmarked under Corporate Environment Responsibility (CER) for the activities such as support to Panchayats/local government, schools w.r.t. sanitation, health and hygiene, construction of public toilets in the surrounding villages, medical camps, rainwater harvesting, Installation of street lights in nearby villages as per requirement, rejuvenation and creation of water ponds, augmentation of drinking water facilities and provision of solid waste facilities viz. vermicomposting and safe drainage of waste water in consultation with concerned Panchayats. The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be treated as a project and be monitored. The monitoring report shall be submitted to this Ministry's Regional Office concerned as a part of half yearly compliance report, and to the concerned authorities including District Collector. It should be posted on the website of the project proponent.</p>
3.4	<p>Development of Manallur Industrial Park in Gummidipoondi Taluk of District Thiruvallur, Tamil Nadu by M/s State Industries Promotion Corporation of Tamil Nadu (SIPCOT) Limited – Environmental and CRZ Clearance</p> <p>[Proposal No. IA/TN/NCP/27117/2015] [File No. 21-59/2015-IA.III]</p>
3.4.1	<p>The EAC, during during 239th meeting held on 29-30 July, 2020, observed that revalidated EIA/EMP report by present EIA Consultant, i.e., M/S Hubert Enviro Care Systems (P) Ltd., Chennai, has not been uploaded on PARIVESH. Further, the revalidated report, which had been circulated to members, was not submitted along with ADS reply to this Ministry. Accordingly, the EAC deferred the proposal for want of following information:</p>

	<ul style="list-style-type: none"> (i) Submission of NOC from earlier consultant, i.e., M/s CEHS Annamalai University for utilizing their EIA/EMP report by M/s Hubert Enviro Care Systems (P) Ltd Chennai. (ii) Submission of NOC from earlier consultant, i.e., ITCOT Consultancy and Services Limited for utilizing the baseline data by M/s Huber Enviro Care Systems (P) Ltd Chennai. (iii) Submission of detail process of revalidation of baseline data and EIA/EMP report by M/s Huber Enviro Care Systems (P) Ltd Chennai. (iv) Submission of revised and validated EIA/EMP report on PARIVESH along with duly signed declaration of experts involved in this process, from M/s Huber Enviro Care Systems (P) Ltd Chennai, for this project. (v) Proponent is required to make detailed presentation before EAC covering all the above points and also earlier ADS raised for this proposal.
3.5	<p>Construction of Ahmedabad – Dholera Expressway (109.019 km) in the State of Gujrat under Bharatmala Scheme by M/s National Highways Authority of India – Environmental Clearance</p> <p>[Proposal No. IA/GJ/NCP/129696/2018] [File No. 10-9/2018-IA.III]</p>
3.5.1	<p>The project proponent along with the EIA consultant M/s Enviro Infra Solutions Pvt. Ltd., made a presentation through Video Conferencing and provided the following information:</p> <ul style="list-style-type: none"> (i) Brief description of the Proposal: The proposed expressway is mostly a green field project of 4 lane expressway from Ahmedabad to Dholera having a total length of 109.019 Kms. The proposed project expressway takes off from Sardar Patel Ring Road near Sarkhej between Santhal and Bakrol Junctions in southwest of Ahmedabad, 2 km east of National Highway NH-8A. The expressway runs southerly towards Dholera passing through NH-8 (in the west) and SH-4, SH-6, Sabarmati river course/Gulf of Khambat (on east side). The part of proposed Ahmedabad - Dholera expressway alignment crosses through Bhogwa and Golsar creek near Valinda, Anandpur, Pipli and Bholad villages of Ahmedabad District, (from Ch. 59+700 to Ch.61+200 and from Ch.68+800 to Ch.70+500) which is under CRZ regions i.e. CRZ IB, CRZ III and CRZ IV as per CRZ Map prepared by National Coastal State Zone Management, Chennai (Agency approved by MoEF&CC). Ecologically sensitive areas such as mangroves are not observed in the study area whereas; extensive intertidal zone and tidally influenced water bodies were observed along the river/creek at above referred two locations. The recommendation letter of CRZ clearance from Gujarat Coastal Zone Management Authority (GCZMA) has been obtained vide letter No. ENV-10-2018-188-E (T Cell) dated September 05 2019. (ii) Address of project site (Plot No./Village/ Tehsil/ District/State): The project expressway starts at design Ch. 0+000 (22° 56' 46" N 72° 29' 06" E") from Sardar Patel Ring Road near Sarkhej of Ahmedabad district and ends at design Ch. 110 (22° 02' 21"N 72° 05' 59" E) at Adhelai village of Bhavnagar district in the state of Gujarat. (iii) Geo-coordinates of project site:



State Industries Promotion Corporation of Tamil Nadu Limited

(A Government of Tamil Nadu Undertaking)

CIN : U74999TN19715GC005967

Projects/EIA/Manallur/2020

Date: 14.08.2020

The Member Secretary IA III
Ministry of Environment Forests and Climate Change,
Indira Paryavaran Bhavan,
Vayu Wing, 3rd Floor, Aliganj,
Jor Bagh Road,
New Delhi - 110003

Sir,

Sub: Reply to the query raised during the 239th EAC Meeting for Development of Manallur Industrial Park, Gummidipoondi Taluk, Thiruvallur District, Tamil Nadu by SIPCOT - Reg.

- Ref. 1. Proposal No. IA/TN/NCP/27117/2015 ;[F.No.21-59/2015-IA.III]
2. Minutes of 239th meeting of Expert Appraisal Committee for Projects related to Infrastructure Development, Industrial estate/ parks/ complexes/areas, Export Processing Zones, Special Economic Zones, Biotech Parks, Leather Complexes and National Highways projects held on 29 - 30 July, 2020- Agenda No.3.4

With reference to the above subject, please find enclosed the reply to the query raised during the 239th EAC meeting along with the supporting Annexure.

We request you to kindly process our application for Environmental Clearance.

Yours Faithfully,


MANAGING DIRECTOR.



State Industries Promotion Corporation of Tamil Nadu Limited

(A Government of Tamil Nadu Undertaking)

CIN : U74999TN1971SGC005967

Projects/EIA/MANALLUR/2020

Date: 14.08.2020

The Member Secretary IA III
Ministry of Environment Forests and Climate Change,
Indira Paryavaran Bhavan,
Vayu Wing, 3rd Floor, Aliganj,
Jor Bagh Road,
New Delhi - 110003

Sir,

Sub: Reply to the query raised in Minutes of 239th Meeting of Expert Appraisal Committee for Projects related to Infrastructure Development, Industrial estate/ parks/ complexes /areas, Export Processing Zones, Special Economic Zones, Biotech Parks, Leather Complexes and National Highways projects held on 29 - 30 July, 2020 - Agenda 3.4.

With reference to the above subject, please find the reply to the query raised during the 239th EAC meeting for the proposed Development of Manallur Industrial Park at Gummidipoondi Taluk, District Thiruvallur, Tamil Nadu by M/s State Industries Promotion Corporation of Tamil Nadu (SIPCOT) Limited [Proposal No. IA/TN/NCP/27117/2015] [F.No 21-59/2015-IA.III] as given below.

S.No	Query	Reply
1	Submission of NOC from earlier consultant, i.e., M/s CEHS Annamalai University for utilizing their EIA/EMP report by M/s Hubert Enviro Care Systems (P) Ltd Chennai.	The NoC from CEHS Annamalai University for utilising the EIA / EMP report, data and other information provided in the EIA report is enclosed as Annexure-1
2	Submission of NOC from earlier consultant, i.e., ITCOT Consultancy and Services Limited for utilizing	ITCOT Consultancy & Services Ltd., the project consultant of SIPCOT has engaged CEHS Annamalai University

P.T.O.



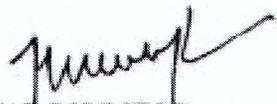
State Industries Promotion Corporation of Tamil Nadu Limited

(A Government of Tamil Nadu Undertaking)

CIN : U74999TN1971SGC005967

S.No	Query	Reply
	baseline data by M/s. Hubert Enviro Care Systems (P) Ltd Chennai.	for preparation of EIA/ EMP report including baseline study for the project. NoC from ITCOT Consultancy & Services Ltd. for utilizing the EIA/EMP report by HECS is enclosed as Annexure-2.
3	Submission of detail process of revalidation of baseline data and EIA/EMP report by M/s Hubert Enviro Care Systems (P) Ltd Chennai.	The process of validation of baseline data and EIA/EMP report is enclosed as Annexure-3.
4	Submission of revised and validated EIA/EMP report on PARIVESH along with duly signed declaration of experts involved in this process, from M/s Hubert Enviro Care Systems (P) Ltd Chennai, for this project.	The revised EIA / EMP report with the signed declaration of experts is enclosed as Annexure-4
5	Proponent is required to make detailed presentation before EAC covering all the above points and also earlier ADS raised for this proposal.	Noted. Same will be followed.

Yours Faithfully,


MANAGING DIRECTOR.

Annexure- 1



Centre for Environment, Health & Safety

ANNAMALAI UNIVERSITY
Annamalai Nagar-608 002

.....NABET/QCI accredited EIA Consultancy Organization for MoEF/Gol

CEHS/SIPCOT/MLR-029/20

14/03/2020

To,

The Member Secretary IA III
Ministry of Environment Forests and Climate Change
Indira Paryavaran Bhavan,
Vayu Wing, 3rd Floor, Aliganj,
JorBagh Road,
New Delhi - 110003

Subject : No objection for taking up the balance work of "Preparation of EIA/ EMP report for proposed Manallur Industrial Park at Manallur and Soorapoondi Villages, Gummidipoondi Taluk, Thiruvallur District".

Reference : Proposal No. IA/TN/NCP/27117/2015 [F.No.21-59/2015-IA.III]

Sir,

We wish to inform you that we have no objection in M/s. Hubert Enviro Care System (P) Ltd, (HECS) located at A-21, Phase III, Thiru Vi Ka Industrial Estate, Guindy, Chennai- 600 032, towards taking up the balance work of "Preparation of EIA/ EMP report for proposed Manallur Industrial Park at Manallur and Soorapoondi Villages, Gummidipoondi Taluk, Thiruvallur District" for obtaining Environmental Clearance.

We also inform that, the data and other information provided in the EIA report given by us can be used by HECS to finalize the EIA report and validating the same for appraisal by MoEF&CC.

This has been informed already to NABET/QCI.

Thanking you

Yours faithfully,

Dr. Nehrukumar
Director

Copy to

M/s.State Industries Promotion Corporation of Tamil Nadu Limited (SIPCOT),
19-A, Rukmani Lakshmi pathy Road,
Egmore, Chennai - 600 008.



Centre for Environment, Health & Safety

ANNAMALAI UNIVERSITY

Annamalai Nagar-608 002



.....NABET/QCI accredited EIA Consultancy Organization for MoEF&CC/Gol

CEHS/SIPCOT/MLR-041/20

13/08/2020

To

The Member Secretary IA III
Ministry of Environment Forests and Climate Change
Indira Paryavaran Bhavan,
Vayu Wing, 3rd Floor, Aliganj,
Jor Bagh Road,
New Delhi - 110003

Subject : No objection for utilising the EIA/EMP report along with baseline study prepared for
"Proposed SIPCOT Manallur Industrial Park at Manallur and Soorapoondi Villages,
Gummidipoondi Taluk, Thiruvallur District".

Reference: Proposal No. IA/TN/NCP/27117/2015 [F.No.21-59/2015-IA.III]

Sir,

We wish to inform you that we have prepared the EIA/EMP report for "Proposed SIPCOT Manallur Industrial Park at Manallur and Soorapoondi Villages, Gummidipoondi Taluk, Thiruvallur District". However, due to administrative reason, SIPCOT has engaged M/s. Hubert Enviro Care System (P) Ltd, (HECS) for revision and validation of EIA report.

In this connection, we have no objection for utilising the EIA/EMP report and baseline data of the project by M/s. Hubert Enviro Care System (P) Ltd, located at A-21, Phase III, Thiru Vi Ka Industrial Estate, Guindy, Chennai- 600 032, for appraisal by MoEF&CC.

Thanking you

Yours faithfully,

Dr.Nehrukumar
Director

Copy to

1. M/s. State Industries Promotion Corporation of Tamil Nadu Limited (SIPCOT),
19-A, Rukmani Lakshmipathy Road, Egmore, Chennai - 600 008.
2. M/s. ITCOT Consultancy and Services Limited, 50-A, Greaves Road, Chennai 600 006

Annexure- 2

ITCOT Consultancy and Services Ltd.

(Formerly Industrial and Technical Consultancy Organisation of Tamilnadu Limited)
Joint Venture of IFCI, SIPCOT, TICI, SIDCO & Banks



Registered Office: 50-A, Greams Road, Chennai - 600 006 CIN No:U74210TN1979PLC007894
Tel: 044-28290324, 42936800 Fax: 044-28293512 E-mail: info@itcot.com Web: www.itcot.com



13/08/2020

To,
The Member Secretary IA III
Ministry of Environment Forests and Climate Change
Indira Paryavaran Bhavan,
Vayu Wing, 3rd Floor, Aliganj,
Jor Bagh Road,
New Delhi - 110003

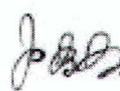
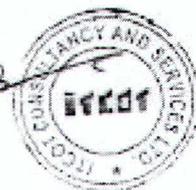
Sir,

Subject : No objection for utilising the EIA/ EMP report prepared by CEHS for "Proposed Manallur Industrial Park at Manallur and Soorapoondi Villages, Gummidipoondi Taluk, Thiruvallur District" to HECS.

Reference : Proposal No. IA/TN/NCP/27117/2015 [F.No.21-59/2015-IA.III]

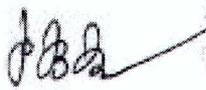
ITCOT is a Deemed Central Govt. Organisation promoted by financial institutions, banks and State industrial development agencies.

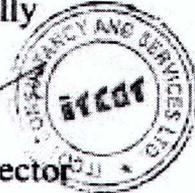
We are the project consultant for SIPCOT for the proposed SIPCOT-Manallur Industrial Park at Manallur and Soorapoondi Villages, Gummidipoondi Taluk, Thiruvallur District. As per MoEF&CC Norms, we had appointed NABET accredited consultant, Centre for Environment, Health & Safety (CEHS), Annamalai University for preparing the EIA/EMP report and obtaining Environmental Clearance for the said project. CEHS has completed the EIA report including base line survey. However, due to administrative reasons we have changed the consultant and handed over the assignment to M/s. Hubert Enviro Care System (P) Ltd, (HECS), a NABET accredited agency.

We have no objection in M/s. Hubert Enviro Care System (P) Ltd, for utilizing the EIA/EMP report prepared by CEHS, Annamalai University including base line data for appraisal by MoEF&CC.

Yours Faithfully


Executive Director



Copy to

1. M/s. Centre for Environment, Health & Safety (CEHS),
Annamalai University, Annamalai Nagar -608002
2. M/s.State Industries Promotion Corporation of Tamil Nadu Limited (SIPCOT),
19-A, Rukmani Lakshmipathy Road, Egmore, Chennai - 600 008.

Minutes of the 241th meeting of Expert Appraisal Committee held on 25th August, 2020 through Video Conferencing for Projects related to Infrastructure Development, Industrial Estate/Parks/Complexes/Areas, Export Processing Zones, Special Economic Zones, Biotech Parks, Leather Complexes and National Highways

Following members were present in the meeting:

- (i) Dr. Deepak Arun Apte - Chairman
- (ii) Shri S. Jeyakrishnan – Member
- (iii) Shri Manmohan Singh Negi – Member
- (iv) Shri Sham Wagh – Member
- (v) Prof. Mukesh Khare – Member
- (vi) Prof. Ashok Kumar Pachauri – Member
- (vii) Dr. Manoranjan. Hota - Member
- (viii) Dr. V.K Jain - Member
- (ix) Dr. Anuradha Shukla - Member
- (x) Shri R Debroy – Member
- (xi) Dr. Rajesh Chandra - Member
- (xii) Dr. M. V. Ramana Murthy – Member
- (xiii) Shri Amardeep Raju - Member Secretary
- (xiv) Dr. R.P Rastogi – Deputy Director

1. OPENING REMARKS OF THE CHAIRMAN

The Chairman welcomed all the members. The Chairman reiterated his concern on the quality of the EIA undertaken by the accredited consultants which leads to delay in decision making. The Chairman and the Members have expressed their complements to Mr. Raghu Kumar Kodali, Member Secretary (who got transferred to other Division) for his hard work, inputs and advising the Committee for smooth functioning and appraisal of the proposals. The Chairman and the Members also welcomed the new Member Secretary Mr. Amardeep Raju.

2. CONFIRMATION OF THE MINUTES OF THE LAST MEETING:

The Committee confirmed the Minutes of 239th EAC meeting with a suggestion that if any typographical error is noticed in due course of time, it will be corrected suitably.

3. Consideration of Proposals:

S.No.	Proposals
3.1	Development of Project Multi cargo port with supporting utilities and infrastructure facilities at Hazira, Surat, Gujarat by M/s Adani Hazira Port Private Limited – Environmental and CRZ Clearance [Proposal No.: IA/GJ/MIS/428/2010] [File No.: 11-150/2010-IA.III]
3.1.1	The project proponent along with the EIA consultant M/s. Cholamandalam MS Risk Services Limited, made a presentation through Video Conferencing and provided the following information:

	<p>permission competent authority for use of surface water.</p> <p>(ix) Detailed plan of expenditure with implementation schedule to address issues raised during Public Hearing shall be prepared and submitted to the Regional Office of this Ministry within three months. The proponent shall adhere the strict compliance of above plan to utilize funds as per schedule.</p> <p>(x) As per the Ministry's Office Memorandum F. No. 22-65/2017-IA.III dated 1st May, 2018, project proponent has proposed that an amount of Rs. 7.9 Crores (computed on slab basis for the project cost of Rs. 495 Crores) shall be earmarked under Corporate Environment Responsibility (CER) Plan with special focus on providing healthcare facilities to the government hospitals in light of COVID 19 pandemic. A small portion of the fund can also be used for the activities such as Health, Water supply, Sanitation, Road development, Solar lights in nearby areas and Education etc. The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be treated as project and shall be monitored. The monitoring report shall be submitted to the regional office as a part of half yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.</p>
4.3	<p>Development of Manallur Industrial Park in Gummidipoondi Taluk of District Thiruvallur, Tamil Nadu by M/s State Industries Promotion Corporation of Tamil Nadu (SIPCOT) Limited – Environmental Clearance.</p> <p>[Proposal No. IA/TN/NCP/27117/2015] [File No. 21-59/2015-IA.III]</p>
4.3.1	<p>The project proponent along with the EIA consultant M/s M/S Hubert Enviro Care Systems (P) Ltd., Chennai, made a presentation through Video Conferencing and provided the following information:</p> <p>(i) Brief description of the Proposal: Development of "Industrial Park at Manallur and Soorapoondi villages of Gummidipoondi Taluk, Thiruvallur District, Tamil Nadu State" over an extent of 279.99.5 Ha (691.587 Acres) at Manallur and Soorapoondi villages, Gummidipoondi Taluk, Thiruvallur District.</p> <p>(ii) Nature of project (New/Expansion/Amendment/Extension etc.): New Project.</p> <p>(iii) Whether the proposal was considered in earlier meetings of EAC: If yes, provide date of EAC meeting and reasons for deferment, if any: The project was taken in 230th EAC meeting for Projects related to Infrastructure Development, Industrial estate/parks/complexes/areas, Export Processing Zones, Special Economic Zones, Biotech Parks, Leather Complexes and National Highways projects held on 28 - 29 January, 2020. The EAC has raised queries and based on the queries, the EAC suggested revising the EIA report and submitting.</p> <p>(iv) Whether proposal is part of interlinked project: If yes, provide details in brief: No.</p> <p>(v) Address of project site (Plot No./Village/ Tehsil/ District/State): The site is located at survey Nos. - 203/1, 204/2, 207/2, 208, 209/1, 209/3, 210/1, 210/3, 211, 212/1, 212/3, 213, 214, 215, 216/1, 216/3, 217/1, 217/3, 218/1, 218/3, 219/1, 220/1, 223/4, 224, 225/1, 226/1, 227/1,</p>

227/3, 228, 229, 230, 231, 232, 233/1, 234/1, 234/3, 235/3, 236, 237/1, 237/3, 238, 239, 240, 241, 242, 243, 244, 245, 248, 249, 250, 252, 253, 270/1, 270/8, 274/1, 274/29 of Manallur village and 1, 2, 3, 4, 5, 6/2, 9/1, 9/3, 9/5, 9/6, 9/11, 10/4, 10/9, 12/2, 12/3, 12/4, 12/5, 12/6, 12/7, 12/8, 12/9, 12/10, 12/11, 12/12, 12/13, 12/14, 12/15, 12/16, 12/17, 13/1, 13/2, 13/3, 13/4, 13/5, 13/6, 13/7, 13/8, 13/9, 15, 16/1, 37/1, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49 of Soorapoondi village in Gummidipoondi Taluk, Thiruvallur District.

(vi) **Geo-coordinates of project site:** Latitude: 13°26'54.55"N, Longitude: 80°01'34.32"E – Centre Coordinates:

S NO	Longitude	Latitude	S NO	Longitude	Latitude
1	80.03484487	13.44295446	44	80.01921917	13.45195635
2	80.03237886	13.44329885	45	80.01941982	13.4523138
3	80.02910585	13.44327855	46	80.01941138	13.45281136
4	80.02910585	13.44327855	47	80.01941138	13.45281136
5	80.02402971	13.44157385	48	80.01941138	13.45281136
6	80.02341383	13.44272266	49	80.01991566	13.45277407
7	80.02140539	13.4441361	50	80.02027597	13.45355018
8	80.02147378	13.44616919	51	80.02058316	13.45448571
9	80.02168158	13.44629222	52	80.02189885	13.45481675
10	80.02168158	13.44629222	53	80.02257302	13.45496228
11	80.02252597	13.44668609	54	80.02257302	13.45496228
12	80.02255038	13.44771571	55	80.0247887	13.45485394
13	80.02141126	13.44744129	56	80.02549808	13.45499067
14	80.02141126	13.44744129	57	80.02549808	13.45499067
15	80.02094416	13.44735449	58	80.02549808	13.45499067
16	80.02094416	13.44735449	59	80.0257841	13.45587048
17	80.02094416	13.44735449	60	80.0257841	13.45587048
18	80.02094416	13.44735449	61	80.02632693	13.45651547
19	80.01979551	13.44684988	62	80.02715427	13.45663822
20	80.01946945	13.44673486	63	80.02715427	13.45663822
21	80.01790609	13.44535211	64	80.02791969	13.4566772
22	80.0174744	13.44550483	65	80.02761296	13.45698916
23	80.0174744	13.44550483	66	80.02792197	13.45733191
24	80.0174744	13.44550483	67	80.0288019	13.4574967
25	80.01677956	13.44544171	68	80.03036322	13.45791809
26	80.01688416	13.44632523	69	80.03140122	13.45789176
27	80.01670126	13.44682204	70	80.03140122	13.45789176
28	80.01670126	13.44682204	71	80.03140122	13.45789176
29	80.01670126	13.44682204	72	80.03161935	13.45715067
30	80.01694603	13.4473211	73	80.03208951	13.45640324
31	80.0170481	13.44776448	74	80.03208951	13.45640324

32	80.01716606	13.44931141	75	80.03285078	13.45557243
33	80.01716606	13.44931141	76	80.03282232	13.45393307
34	80.0170311	13.45027528	77	80.03281025	13.45282207
35	80.0170311	13.45027528	78	80.03945403	13.45282398
36	80.0170311	13.45027528	79	80.03945403	13.45282398
37	80.0170311	13.45027528	80	80.03945403	13.45282398
38	80.01766557	13.45091145	81	80.0370262	13.45223171
39	80.01766557	13.45091145	82	80.03640356	13.4519104
40	80.01856526	13.45118135	83	80.03667177	13.45188584
41	80.01856526	13.45118135	84	80.03602023	13.45111993
42	80.01891424	13.45165294	85	80.03561202	13.45084431
43	80.01921917	13.45195635	86	80.03499373	13.45033888
S.NO	Longitude	Latitude	S.NO	Longitude	Latitude
87	80.03406717	13.45033132	127	80.0204084	13.44068915
88	80.03406717	13.45033132	128	80.01517832	13.44214189
89	80.03406717	13.45033132	129	80.01461699	13.44247314
90	80.03401518	13.45066254	130	80.01406987	13.44374715
91	80.03401518	13.45066254	131	80.01418997	13.44485989
92	80.03405682	13.45104461	132	80.01417061	13.44596133
93	80.03405682	13.45104461			
94	80.03360123	13.45139149			
95	80.03360123	13.45139149			
96	80.03360123	13.45139149			
97	80.03279828	13.45141172			
98	80.03279828	13.45141172			
99	80.03262675	13.45089106			
100	80.03262675	13.45089106			
101	80.03262675	13.45089106			
102	80.03183526	13.45069776			
103	80.03188171	13.45109141			
104	80.0311052	13.45096596			
105	80.0311052	13.45096596			
106	80.0311052	13.45096596			
107	80.03108216	13.44987315			
108	80.03132103	13.44881547			
109	80.03296945	13.44836849			
110	80.03296945	13.44836849			
111	80.03845035	13.4468656			
112	80.03816286	13.44528223			
113	80.03726767	13.44511581			
114	80.03726767	13.44511581			

115	80.03726767	13.44511581
116	80.03739894	13.44436246
117	80.03739894	13.44436246
118	80.03752038	13.44378779
119	80.03646811	13.44308124
120	80.01972381	13.44368577
121	80.01978762	13.44312674
122	80.01978762	13.44312674
123	80.01978762	13.44312674
124	80.02040833	13.44216747
125	80.02040833	13.44216747
126	80.0204084	13.44068915

- (vii) **Area (ha)/Length (km) of the proposed project:** 279.99.5 Ha (691.587 Acres).
- (viii) **Connectivity to the site:** Madharappakkam- Gummidipoondi Road is adjacent to site Chennai –Kolkata Highway (NH-5) at a distance of ~8.04 km towards E.
- (ix) **Investment/Cost of the project:** 250 Crores.
- (x) **Item of Schedule to the EIA Notification, 2006:** Schedule 7 (c), Category A.
- (xi) **Why appraisal/ approval is required at the Central level:** 10% of plotted area i e 19.41 (Ha) is proposed for schedule 5(f) industries - Synthetic Acrylic polymer Resins, water proofing compounds and Synthetic Adhesives. (If at least one industry in the proposed industrial estate falls under the Category A, entire Industrial Park shall be treated as Category A, irrespective of the area. Hence approval is needed at central level).
- (xii) **Applicability of General/Specific Conditions as per EIA Notification, 2006:** General Condition: Interstate Boundary TN – AP is situated at ~3.13 Km (towards NNW) from the project boundary and Pulicat lake bird Sanctuary ~5.77 Km (towards NE). Specific Condition: Not applicable.
- (xiii) **Whether project involves any violation under notification S.O 804(E) dated 14.03.2017:** Not applicable.
- (xiv) **Landuse/Landcover of project site in tabular form:**

S.No	Land use/Land cover	Area (Ha)	Area (%)	Remarks
1	Plotted area (including 25% green belt in	193.01	68.93	1. 19. 41 Ha (47.95 Acres) for 5 (f) - Non pharma - Synthetic Acrylic

	plotted area)			polymers and resins, water proofing compounds and synthetic adhesives etc
				2. 92.11 Ha (227.51 Acres) for Non EC Category -- E vehicle and its components manufacturing
				3. 81.49 Ha (201.27 Acres) for Non EC category - Automobiles and accessories industries, Engineering and fabrication, Plastics industries etc.
2	Common amenities	5.603	2.0	
3	Commercial activities	5.603	2.0	
4	Solid Waste Management	9.741	3.48	
5	Roads, Storm water drain	15.733	5.63	
6	OSR (To be developed as green belt)	28.00	10	
7	Green belt area (road side, periphery)	22.305	7.96	
8	Total plot area	279.995	100	

(xv) **Landuse/Landcover around 10 km radius of project site (1 km in case of Highway projects):**

S.No	Land use/ Land cover	Ha	%	Remarks
1	Cropland	22444	54.42	Nil
2	Plantation	3445	8.35	

3	Fallow land	3104	7.53
4	Forest Plantation	2348	5.69
5	Scrub land	2063	5.00
6	Forest, Deciduous	1811	4.39
7	Rural	1718	4.17
8	Reservoirs/ Lakes/ Ponds	1654	4.01
9	Urban	1429	3.47
10	Coastal Wetland	910	2.21
11	Scrub Forest	226	0.55
12	River/ Stream/ Canals	46	0.11
13	Sandy area	42	0.10
	Total	41240	100

(xvi) **List to industries to be housed with the proposed project site, only for projects covered under 7(c) category of EIA Notification, 2006:**

S.No.	Industry sector	Type of Industry	Schedule as per EIA Notification and its amendments	Category as per EIA notification 2006 and its amendments	Area details
1	EC Category Chemical – Non Pharma	Synthetic acrylic polymers and resins	5(f)	A	10 % of plotted area – 47.95 Acres (19.41 Ha)
2		Synthetic resins and water proofing compounds	5(f)	A	
3	Non EC category- E Vehicle and its components manufacturing industries	Electronic and parts manufacturing industries	Nil	Nil	47.72% of plotted area - 227.51 Acres (92.11 Ha)
4		Electronic and parts assembling industries	Nil	Nil	
5	Non EC category- Chemical	Tyre, tube and rubber Components	Nil	Nil	42.28 % of plotted area -201.27 Acres (81.49 Ha)
6		Synthetic detergents and soaps (excluding formulation) having waste water generation < 100KLD	Nil	Nil	

7		Paints and varnishes (mixing & blending)	Nil	Nil
8		Printing ink manufacturing	Nil	Nil
9		Spray painting, paint baking, paint shipping	Nil	Nil
10	Non EC category- Automobile & accessories Manufacturing	Automobile manufacturing	Nil	Nil
11		Automobile parts manufacturing	Nil	Nil
12	Non EC category- Engineering & Fabrication	Foundry units <5 MT/Hr	Nil	Nil
13		Steel and steel products using furnaces	Nil	Nil
14		Fabrication Industries – dry process	Nil	Nil
15	Non EC category- Glass and Ceramics	Fibre glass production and processing	Nil	Nil
16		Manufacturing of glass (except Lead glass)	Nil	Nil
17		Glass ceramics, earthen potter and tile manufacturing	Nil	Nil
18	Non EC category- Plastics Manufacturing	Reprocessing of waste plastics	Nil	Nil
19		Polythene and plastic processed products manufacturing (virgin products)	Nil	Nil

- (xvii) **Terrain and topographical features:** The site is a plain terrain. Elevation of site is 28m AMSL. The site is mostly barren land with some trees. There are no water bodies within the site.
- (xviii) **Details of water bodies, impact on drainage, if any:** There are no water bodies within the site. But there are two water bodies adjacent to the site. One towards the south and other on the East. There will not be any impact on the nearby water bodies or the drainage. Storm water drains will be provided along the road and rainwater harvesting pits are proposed for the project.
- (xix) **Water requirements, sources (during construction and operation phases) and NOC:** **Construction phase:** Water requirement is estimated to be 63 KLD. Source will be private tankers. **Operation phase:** Total water requirement – 8627 KLD, Fresh water – 900 KLD (CMWSSB), TTRO water- 4339 KLD, (CMWSSB) Recycled water – 3388 KLD, Source: Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB).

(xx) **Groundwater extraction/usage and NOC/Clearance from CGWA/State Ground Water Department:** Not applicable. Water requirement will be met from CMWSSB and recycling of treated wastewater.

(xxi) **ToR details: Provide Date of ToR issued and details of earlier appraisals and information sought by the EAC along with the response given, if any:** ToR issued: on 22nd July 2015, ToR extension issued: 13th November, 2018.

(a) **Public Hearing Details:**

(b) **Date(s) and Location(s):** Date: 03/07/ 2019 and Location: K.VC.Mahal, Sathyavedu Road, Madharapakkam, Gummidipoondi Taluk, Thiruvallur District. Project appraised in: 230th EAC meeting 28-29 January, 2020.

(xxii) **Summary of issues raised and response/commitments by Proponent:**

S. No	Category of issue raised	Response / Commitment by proponent	Remarks if any
1	Employment opportunity	Skill development centre will be established for providing training related to E-Vehicle/ auto components repairing, etc to local people at cost of Rs.25 lakhs	SIPCOT will earmark Rs.3.75 crores for undertaking the following CER Activities in
2	Proposed development will lead to Health issues in nearby areas	Health camps will be conducted once in six months by SIPCOT at Manallur and Soorapoondi villages to ensure the health condition of local people. The cost for the same will be around Rs.15 Lakhs.	Manallur, Soorapoondi, Ramachandrapuram, Madharapakkam, Sathyavedu, Irukulam villages:
3	Adequate toilet facilities are not available	10 no. of common toilets will be constructed. 5 Nos at Manallur Village and 5 Nos at Soorapoondi village. Total cost recurred towards construction, operation and maintenance of 10 common toilets will be Rs. 25 Lakhs.	<ul style="list-style-type: none"> • Construction of toilets • Providing water supply and sewerage system • Conducting Health camps • Desilting of two nearby lakes
4	Water availability is a problem in the areas	75 KLD of water will be provided for Manallur villages by SIPCOT along with 75 KLD water storage tank also Sewerage system will be provided. Cost towards the same will be around Rs.50 Lakhs	<ul style="list-style-type: none"> • PC with a printer and scanner to the Government schools. • Drinking water dispensers for the Government schools.
5	Desilting has not	Desilting will be undertaken	<ul style="list-style-type: none"> • Class room

	been done in two lakes near project site	in the nearby 2 lakes. The Cost for same will be around Rs.15 lakhs	furniture for the Government schools.
6	No approach to burial ground	As per the Thiruvallur Collector Letter dated 10.06.2019, the burial ground is excluded from the proposed Industrial Park area and SIPCOT will provide and maintain access road for the burial ground	<ul style="list-style-type: none"> • Sports equipments for the Government schools. • Solar lighting facilities for the Government schools. • Providing Medical equipments for primary health centre. • Providing trolleys to Local Panchayat for transport of Municipal Solid Waste • Solid Waste Disposal Bins • Construction of Rainwater Harvesting Pits • Avenue Plantation • Solar lighting facilities • Scientific Support/Awareness to farmers • Skill development for youth

(xxiii) **Whether the project involves diversion of forest land: If yes, provide the extent of the forest land involved and status of the forest clearance.;** Not applicable.

(xxiv) **Whether the project is located within 10 km of Protected Areas (PA) including National Parks, Sanctuaries and Tiger Reserves etc.: If yes, provide details of the PA, distance from project site and status of clearance from National Board for wild life.:** Pulicat Bird Sanctuary is 5.77km (NE) from site. NBWL NoC has been applied.

(xxv) **Whether the project is located within the Eco-Sensitive Zone (ESZ) or Eco-Sensitive Area (ESA) notified by the MoEF&CC: If yes, provide the status of recommendation of the Monitoring Committee of ESZ/ESA.:** Not applicable.

(xxvi) **Waste Management: Provide details of waste water quantity, treatment capacity, recycling/reuse of treated water and disposal, Solid Waste Management, and Hazardous Waste Management.: Sewage generation-** 210 KLD. Individual industries will be mandated to provide STP for recycling of treated sewage for green belt development. **Effluent generation** -3472 KLD. Individual industries will be mandated to provide ETP to achieve Zero Liquid Discharge concept. Treated effluent will be recycled by industries for process and utilities. The rejects from RO will be treated by individual industries in ATFD and salt will be disposed as hazardous waste. ATFD condensate will be recycled for utilities/ process.

Municipal Solid Waste Generation and Management:

Sl. No.	Waste type	Construction phase (kg/day)	Operation phase (kg/day)	Management measure (for operational phase)
1	Organic waste	13.5	1350	<p>MSW in Industrial Plots:</p> <p>SIPCOT will mandate all the industries to manage the Municipal Solid generated by them within their premises as per norms.</p> <p>Municipal Solid wastes will be segregated by individual industries as organic and inorganic wastes. Organic wastes will be composted by individual industries in Organic Waste Converter or Bio methanation plant and used for green belt development. Inorganic wastes will be sold to TNPCB authorized recyclers by the industries.</p> <p>MSW in area apart from Industrial Plots:</p> <p>SIPCOT has earmarked 24.060 Acres of land for establishment of Solid Waste Management facility</p> <p>Organic wastes will be composted by vermi composting and compost will be used as manure for green belt development. Inorganic waste will be sold to TNPCB authorized recyclers</p>
2	Inorganic waste	9	900	
3	Total	22.5	2250	

Norms: waste generation @0.45 Kg/capita/day.

Population for construction phase – 50 nos. operation phase – 5000 nos. As a provision to have in house and independent Solid Waste Management facility 24.060 Acres (3.48%of Industrial Park area) has been earmarked for Solid Waste Management Facility. In future, based on need, SIPCOT will float tender and provide land to private players for the establishment of Municipal Solid Waste Management facility on BOOT basis. **Hazardous waste generation and Management:** Individual industries, will have their own storage area for storing Hazardous waste, within their premises and the hazardous wastes will be sent to TNWML for recycling /disposal as per the Hazardous and other Wastes (Management and transboundary movement) amended rules 2016.

- (xxvii) **CETP: Provide details including type and quantity of effluent, effluent conveyance system from the member units to CETP with CETP's Capacity.:** Not applicable. Individual industries will be mandated to provide ETP. Effluent quantity – 3472 KLD.
- (xxviii) **STP: Provide details of treatment and usage of treated sewage with STP's capacity.:** Not applicable. Individual industries will be mandated to provide STP and treated sewage will be recycled for green belt development and flushing by individual industries.
- (xxix) **Details of tree cutting and Green belt development.:** Total number of trees within the site = 2153 (1649 trees +459 mango saplings). The trees available at site are Mango, Coconut, Guava, Sappota, Eucalyptus, amla, Neem, Cashew, Banyan, Papaya, Palm, Teak and Naga. The trees along the periphery of the site and in OSR area will be preserved as such.If not possible the trees will be uprooted and planted along the green belt area allotted at site. In case of necessity to cut the trees by individual industries in their plots, the industry will plant additional 3 trees for cutting one tree as compensation in their greenbelt area. Greenbelt area is 243.437 Acres (35.20% of total area of Industrial Park).

Green belt area breakup within the Industrial Park:

S.No	Green belt details	Area (Acres)
1	OSR area	69.160
2	25% Green belt along the plotted area	119.18
3	3 m green belt along the road side	15.94
4	Green belt along the periphery of the site	39.157
Total greenbelt area		243.437

- (xxx) **Energy conservation measures with estimated saving.:** Solar lighting is proposed for 70% of lighting along the roads. The estimated solar power generation would be around 40KW. Apart from this, individual industries will be insisted to provide roof top solar panels to reduce power consumption.

(xxxii)	<p>Parking requirement with provision made.: 100 Sq.m area will be allotted for parking in the common amenities. Upon establishment of the Industrial Park, individual industries will have their own parking area within the industrial plots.</p>
(xxxiii)	<p>Details of Rain Water Harvesting.; Rainwater harvesting pits are proposed in common amenities, green belt area and roads for recharging the ground water table. Around 166 no of pits are proposed with 250mm dia and 1000mm depth. Apart from these individual industries will be mandated to provide rain water harvesting pits in their plots.</p>
(xxxiv)	<p>Brief description of Socio-economic condition of local people: Though agriculture is the main occupation of Thiruvallur district, being close to Chennai and fast industrialization has resulted in shift in the occupation pattern. Out of the total workers only 4.78% of workers are cultivators and 17.59% of workers are Agricultural labourers. The district has good number of public health systems accessible and affordable apart from the private health facilities. The project site is free from habitation. The entire extent of land (279.995 ha) is Government poramboke land and is already handed over to SIPCOT by Government of Tamil Nadu for development of Industrial Park. Hence, there is no Rehabilitation and Resettlement for this project.</p> <p>Land acquisition and R&R issues involved: The entire land of 279.995 Ha has been allotted to SIPCOT. Details are given below. While obtaining ToR for the Industrial Park, the land area was considered as 303.75 Ha (300.765 Ha of poramboke land and 2.985 Ha of patta land) based on the administrative sanction issued by Government of Tamil Nadu for development of Industrial Park at Manallur vide G.O (Ms) No.119 dated 07.06.2013.</p> <p>G.O (Ms) No.119 dated 07.06.2013.</p> <p>While applying for EC, the poramboke land extent was reduced to 283.08 ha vide Government of Tamil Nadu land alienation GO (Ms) No. 285 dated 03/08/2018. Accordingly, in EC application the land extent was considered at 286.065 Ha (283.08 Ha of poramboke land vide per GO (Ms) No. 285 dated 03/08/2018 and 2.985 Ha of patta land vide GO.(Ms) no. 119 dated 07.06.2013).</p> <p>GO (Ms) No. 285 dated 03/08/2018.</p> <p>The project area is now further reduced from 286.065 ha to 279.99.5 ha due to the following reasons:</p> <ul style="list-style-type: none"> • 3.085 Ha of poramboke land has been excluded by Thiruvallur District Collector vide letter no. 14888/2018 dated 10.06.2019. • 2.985 Ha of patta land is also excluded from land acquisition and the total area of the Industrial Park is reduced to 279.99.5 Ha. • Land Delivery Receipt in proof of taking over possession of 279.99.5 Ha of land from Zonal Deputy Tahsildar.

	<p>Thiruvallur District Collector letter no. 14888/2018 dated 10.06.2019.</p> <p>Land Delivery Receipt:</p> <p>As per the Land delivery receipt, the entire land has been handed over to SIPCOT. There is no R&R involved for this project.</p> <p>(xxxv) Employment potential, No. of people to be employed: Construction phase: 50 Nos. Operation phase: 5000 Nos.</p> <p>(xxxvi) Benefits of the project:</p> <ul style="list-style-type: none"> • There will be an opportunity for job at different cadres and work force. • This project will have positive impact on the socio economic status of the surrounding human environment and increased inflow to the Tamil Nadu Government. • Proposed Industrial Park will help in revenue generation for the State as well as to the Country. <p>(xxxvii) Brief summary of specialised Studies carried out for the project as per the ToR: Not applicable.</p> <p>(xxxviii) Details of Court cases: Not applicable.</p>
4.3.2	<p>The EAC, during 239th meeting held on 29-30 July, 2020, observed that revalidated EIA/EMP report by present EIA Consultant, i.e., M/S Hubert Enviro Care Systems (P) Ltd., Chennai, has not been uploaded on PARIVESH. Further, the revalidated report, which had been circulated to members, was not submitted along with ADS reply to this Ministry. Accordingly, the EAC deferred the proposal for want of following information:</p> <ol style="list-style-type: none"> (i) Submission of NOC from earlier consultant, i.e., M/s CEHS Annamalai University for utilizing their EIA/EMP report by M/s Hubert Enviro Care Systems (P) Ltd Chennai. (ii) Submission of NOC from earlier consultant, i.e., ITCOT Consultancy and Services Limited for utilizing the baseline data by M/s Huber Enviro Care Systems (P) Ltd Chennai. (iii) Submission of detail process of revalidation of baseline data and EIA/EMP report by M/s Huber Enviro Care Systems (P) Ltd Chennai. (iv) Submission of revised and validated EIA/EMP report on PARIVESH along with duly signed declaration of experts involved in this process, from M/s Huber Enviro Care Systems (P) Ltd Chennai, for this project. (v) Proponent is required to make detailed presentation before EAC covering all the above points and also earlier ADS raised for this proposal.
4.3.3	<p>The EAC, after examining the documents submitted by the project proponent and detailed deliberations during its 241st meeting on 25-26 August, 2020, recommended the proposal for grant of Environmental Clearance, with the specific conditions, as mentioned below in this para, in addition to all standard conditions applicable for such projects:</p> <ol style="list-style-type: none"> (i) The Environmental and CRZ Clearance to the project is primarily under provisions of EIA Notification, 2006 and CRZ Notification, 2011. It does not

	<p>tantamount to approvals/consent/permissions etc required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/Regulations or Statutes as applicable to the project.</p> <p>(ii) The project proponent shall abide by all the commitments and recommendations made in the Form-II, EIA and EMP report, submissions made during Public Hearing and also that have been made during their presentation to EAC.</p> <p>(iii) No groundwater shall be used at any stage of project.</p> <p>(iv) No waste water shall be discharged to the rivers/streams or waterbodies. The proponent shall utilize the treated effluent and sewage for achieving zero discharge and scheme for the same shall be approved by CPCB and SPCB.</p> <p>(v) As committed by proponent, dense tree plantation of native species shall be developed in collaboration with the State Forest Department to control air pollution during operation phase of the project. Detailed plan in this regard shall be submitted to Ministry's regional office within 3 months of grant of environmental and CRZ clearance to this project.</p> <p>(vi) Permission from Irrigation Department for obtaining surface water to be obtained. Consent to Operate shall not be issued without obtaining permission competent authority for use of surface water.</p> <p>(vii) Detailed plan of expenditure with implementation schedule to address issues raised during Public Hearing shall be prepared and submitted to the Regional Office of this Ministry within three months. The proponent shall adhere the strict compliance of above plan to utilize funds as per schedule.</p> <p>(viii) As per the Ministry's Office Memorandum F. No. 22-65/2017-IA.III dated 1st May, 2018, project proponent has proposed that an amount of Rs. 4.25 Crores (computed on slab basis for the project cost of Rs. 250 Crores) shall be earmarked under Corporate Environment Responsibility (CER) Plan with special focus on providing healthcare facilities to the government hospitals in light of COVID 19 pandemic. A small portion of the fund can also be used for the activities such as Health, Water supply, Sanitation, Road development, Solar lights in nearby areas and Education etc. The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be treated as project and shall be monitored. The monitoring report shall be submitted to the regional office as a part of half yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.</p>
4.4	<p>Development of 4/8 lane Access Controlled Anantapur-Amravati (Chilakaluripet) green field alignment NH-544F starting from its junction NH-44 ner Maruru (Raptadu), Anantapur district at km 0.000 connecting Itukalapalli, Husenapuram (Tadipatri), Nagireddipalli and terminating at NH-40 near Nallagala, Kurnool district at km 126.000 in the state of Andhra Pradesh (length 126.000 km) - Package-I by M/s National Highways Authority of India – Terms of Reference</p>

File No.: 21-59/2015-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan,
Jor Bagh Road, Ali Ganj
New Delhi - 110 003

Dated: 10th November, 2020

To

The Managing Director,
State Industries Promotion Corp. of Tamil Nadu Ltd. (SIPCOT),
19/A, Rukmani Lakshmi pathy Road, Egmore,
Chennai - 8

Subject: Development of Manallur Industrial Park in Gummidipoondi Taluk of District Thiruvallur, Tamil Nadu by M/s State Industries Promotion Corporation of Tamil Nadu (SIPCOT) Limited – Environmental Clearance

Sir,

This has reference to your online proposal to this Ministry on 24th December, 2019 regarding Environmental Clearance for Development of "Industrial Park at Manallur and Soorapoondi villages of Gummidipoondi Taluk, Thiruvallur District, Tamil Nadu State" over an extent of 279.99.5 Ha (691.587 Acres) area at Manallur and Soorapoondi villages, Gummidipoondi Taluk, Thiruvallur District.

2. The above mentioned proposal was considered by the Expert Appraisal Committee (EAC) for Infrastructure, CRZ and other Miscellaneous projects in its 241st meeting on 25-26th August, 2020.

3. The project proponent along with the EIA consultant M/S Hubert Enviro Care Systems (P) Ltd., Chennai, made a presentation through Video Conferencing and provided the following information:

- (i) **Brief description of the Proposal:** M/s State Industries Promotion Corporation of Tamil Nadu (SIPCOT) Limited had proposed the development of a Industrial Park at Manallur and Soorapoondi villages of Gummidipoondi Taluk, Thiruvallur District, Tamil Nadu State" over an extent of 279.99.5 Ha (691.587 Acres) at Manallur and Soorapoondi villages, Gummidipoondi Taluk, Thiruvallur District. The ToR for the proposal was issued on 22nd July 2015, and its extension issued on 13th November, 2018. The required EIA studies were undertaken including conduct of Public Hearing on 03/07/ 2019. The project was earlier taken in 230th EAC meeting on 28 - 29 January, 2020. The EAC had raised queries and based on the queries, the EAC suggested for submission of revised EIA report. The extant proposal falls under Schedule 7 (c), Category A under EIA Notification, 2006.
- (ii) **Nature of project (New/Expansion/Amendment/Extension etc.):** New Project.
- (iii) **Whether the proposal was considered in earlier meetings of EAC: If yes, provide date of EAC meeting and reasons for deferment, if any:** The project was taken in 230th EAC meeting for Projects related to Infrastructure Development, Industrial estate/parks/complexes/areas, Export Processing Zones, Special Economic Zones, Biotech

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Parks, Leather Complexes and National Highways projects held on 28 - 29 January, 2020. The EAC has raised queries and based on the queries, the EAC suggested revising the EIA report and submitting.

- (iv) **Whether proposal is part of interlinked project: If yes, provide details in brief:** No.
- (v) **Address of project site (Plot No./Village/ Tehsil/ District/State):** Plot No: Manallur village Survey No. - 203/1, 204/2, 207/2, 208, 209/1, 209/3, 210/1, 210/3, 211, 212/1, 212/3, 213, 214, 215, 216/1, 216/3, 217/1, 217/3, 218/1, 218/3, 219/1, 220/1, 223/4, 224, 225/1, 226/1, 227/1, 227/3, 228, 229, 230, 231, 232, 233/1, 234/1, 234/3, 235/3, 236, 237/1, 237/3, 238, 239, 240, 241, 242, 243, 244, 245, 248, 249, 250, 252, 253, 270/1, 270/8, 274/1, 274/29; Soorapoondi Village Survey No. 1, 2, 3, 4, 5, 6/2, 9/1, 9/3, 9/5, 9/6, 9/11, 10/4, 10/9, 12/2, 12/3, 12/4, 12/5, 12/6, 12/7, 12/8, 12/9, 12/10, 12/11, 12/12, 12/13, 12/14, 12/15, 12/16, 12/17, 13/1, 13/2, 13/3, 13/4, 13/5, 13/6, 13/7, 13/8, 13/9, 15, 16/1, 37/1, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49; **Taluk:** Gummidipoondi, **District:** Thiruvallur, **State:** Tamil Nadu.
- (vi) **Geo-coordinates of project site:** Latitude: 13°26'54.55"N (From 13.44295446 to 13.44596133); Longitude: 80°01'34.32"E (From 80.03484487 to 80.01417061)
- (vii) **Area (ha)/Length (km) of the proposed project:** 279.99.5 Ha (691.587 Acres)
- (viii) **Connectivity to the site:** Madharappakkam- Gummidipoondi Road is adjacent to site Chennai -Kolkata Highway (NH-5) at a distance of ~8.04 km towards E.
- (ix) **Investment/Cost of the project:** The total cost of the project is ₹250 Crores.
- (x) **Item of Schedule to the EIA Notification, 2006:** The proposed project is categorized under Schedule 7 (c), Category A of EIA Notification, 2006.
- (xi) **Applicability of General/Specific Conditions as per EIA Notification, 2006:** Interstate Boundary TN - AP is situated at ~3.13 Km (towards NNW) from the project boundary and Pulicat lake bird Sanctuary ~5.77 Km (towards NE).
- (xii) **Whether project involves any violation under notification S.O 804(E) dated 14.03.2017:** Not applicable.
- (xiii) **Landuse/Landcover of project site in tabular form:**

S. No	Land use/Land cover	Area (Ha)	Area (%)	Remarks
01.	Plotted area (including 25% green belt in plotted area)	193.01	68.93	<ul style="list-style-type: none"> 19.41 Ha (47.95 Acres) for 5 (f) - Non pharma - Synthetic acrylic polymers and resins, water proofing compounds and synthetic adhesives etc. 92.11 Ha (227.51 Acres) for Non EC Category-E vehicle and its components manufacturing. 81.49 Ha (201.27 Acres) for Non EC category - Automobiles and accessories industries, Engineering and fabrication, Plastics industries etc.
02.	Common amenities	5.603	2.0	
03.	Commercial activities	5.603	2.0	
04.	Solid Waste Management	9.741	3.48	
05.	Roads, Storm water drain	15.733	5.63	

06.	OSR (To be developed as green belt)	28.00	10	
07.	Green belt area (road side, periphery)	22.305	7.96	
	Total plot area	279.995	100	

(xiv) Landuse/Landcover around 10 km radius of project site (1 km in case of Highway projects):

S. No	Land use/Land cover	Area (Ha)	Area (%)
1.	Cropland	22444	54.42
2.	Plantation	3445	8.35
3.	Fallow land	3104	7.53
4.	Forest Plantation	2348	5.69
5.	Scrub land	2063	5.00
6.	Forest, Deciduous	1811	4.39
7.	Rural	1718	4.17
8.	Reservoirs/ Lakes/ Ponds	1654	4.01
9.	Urban	1429	3.47
10.	Coastal Wetland	910	2.21
11.	Scrub Forest	226	0.55
12.	River/ Stream/ Canals	46	0.11
13.	Sandy area	42	0.10
	Total	41240	100

(xv) List to industries to be housed with the proposed project site, only for projects covered under 7(c) category of EIA Notification, 2006:

S. No.	Industry sector	Type of Industry	As per EIA notification 2006 and its amendments		Area details
			Schedule	Category	
1.	EC Category – Chemical: Non Pharma	Synthetic acrylic polymers and resins	5(f)	A	10 % of plotted area – 47.95 Acres (19.41 Ha)
2.		Synthetic resins and water proofing compounds	5(f)	A	
3.	Non EC category- E Vehicle and its components manufacturing industries	Electronic and electrical parts manufacturing industries	Nil	Nil	47.72% of plotted area - 227.51 Acres (92.11 Ha)
4.		Electronic and electrical parts assembling industries	Nil	Nil	
5.		Tyre, tube and rubber Components	Nil	Nil	42.28 % of plotted area -

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6.	Non category-Chemical	EC	Synthetic detergents and soaps (excluding formulation) having waste water generation < 100KLD	Nil	Nil	201.27 Acres (81.49 Ha)
7.			Paints and varnishes (mixing & blending)	Nil	Nil	
8.			Printing ink manufacturing	Nil	Nil	
9.			Spray painting, paint baking, paint shipping	Nil	Nil	
10.	Non category-Automobile & accessories Manufacturing	EC	Automobile manufacturing	Nil	Nil	
11.			Automobile parts manufacturing	Nil	Nil	
12.	Non category-Engineering & Fabrication	EC	Foundry units <5 MT/Hr	Nil	Nil	
13.			Steel and steel products using furnaces	Nil	Nil	
14.			Fabrication Industries – dry process	Nil	Nil	
15.	Non category-Glass and Ceramics	EC	Fibre glass production and processing	Nil	Nil	
16.			Manufacturing of glass (except Lead glass)	Nil	Nil	
17.			Glass ceramics, earthen potter and tile manufacturing	Nil	Nil	
18.	Non category-Plastics Manufacturing	EC	Reprocessing of waste plastics	Nil	Nil	
19.			Polythene and plastic processed products manufacturing (virgin products)	Nil	Nil	

- (xvi) **Terrain and topographical features:** The site is a plain terrain. Elevation of site is 28 m AMSL. The site is mostly barren land with some trees. There are no water bodies within the site.
- (xvii) **Details of water bodies, impact on drainage, if any:** There are no water bodies within the site. But there are two water bodies adjacent to the site. One towards the south and other on the East. There will not be any impact on the nearby water bodies or the drainage. Storm water drains will be provided along the road and rainwater harvesting pits are proposed for the project.
- (xviii) **Water requirements, sources (during construction and operation phases) and NOC:**
Construction phase: Water requirement is estimated to be 63 KLD. Source will be private tankers. **Operation phase:** Total water requirement – 8627 KLD, Fresh water – 900 KLD

(CMWSSB), TTRO water- 4339 KLD, (CMWSSB) Recycled water – 3388 KLD, Source: Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB).

- (xix) **Groundwater extraction/usage and NOC/Clearance from CGWA/State Ground Water Department:** Not applicable. Water requirement will be met from CMWSSB and recycling of treated wastewater.
- (xx) **ToR details:** File No.: 21-59/2015-IA.III, Proposal No.: **IA/TN/NCP/27117/2015**, Date of ToR Application Submission: 13 Mar 2015, Date of EAC Meeting (Infra-1): 147th EAC meeting held on 23rd - 24th April, 2015, Date of ToR Issue: 22nd July, 2015.
- (xxi) **Public Hearing Details and Summary of issues raised and response/commitments by Proponent:** The public hearing was conducted on 03/07/2019 at K.V.C. Mahal, Sathyavedu Road, Madharapakkam, Gummidipoondi Taluk, Thiruvallur District under the supervision of District Collector. The Project was appraised in 230th EAC meeting on 28-29th January, 2020. Following are the Summary of issues raised and response/commitments given by the Proponent:

S. No	Category of issues raised	Response / Commitment by proponent	Remarks if any
1	Employment opportunity	Skill development centre will be established for providing training related to E-Vehicle/ auto components repairing, etc to local people at cost of Rs.25 lakhs	<p>SIPCOT will earmark ₹3.75 crores for undertaking the following CER Activities in Manallur, Soorapoondi, Ramachandrapuram, Madharapakkam, Sathyavedu, Irukulam villages:</p> <ul style="list-style-type: none"> • Construction of toilets • Providing water supply and sewerage system • Conducting Health camps • Desilting of two nearby lakes • PC with a printer and scanner to the Government schools. • Drinking water dispensers for the Government schools. • Class room furniture for the Government schools. • Sports equipments for the Government schools. • Solar lighting facilities for the Government schools. • Providing Medical equipments for primary health centre.
2	Proposed development will lead to Health issues in nearby areas	Health camps will be conducted once in six months by SIPCOT at Manallur and Soorapoondi villages to ensure the health condition of local people. The cost for the same will be around Rs.15 Lakhs.	
3	Adequate toilet facilities are not available	10 no. of common toilets will be constructed. 5 Nos at Manallur Village and 5 Nos at Soorapoondi village. Total cost recurred towards construction, operation and maintenance of 10 common toilets will be Rs. 25 Lakhs.	
4	Water availability is a problem in the areas	75 KLD of water will be provided for Manallur villages by SIPCOT along with 75 KLD water storage tank also Sewerage system will be provided. Cost towards the same will be around Rs.50 Lakhs	
5	Desilting has not been done in two	Desilting will be undertaken in the nearby 2 lakes. The Cost for same will be around Rs.15 lakhs	

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	lakes near project site		<ul style="list-style-type: none"> • Providing trolleys to Local Panchayat for transport of Municipal Solid Waste • Solid Waste Disposal Bins • Construction of Rainwater Harvesting Pits • Avenue Plantation • Solar lighting facilities • Scientific Support/Awareness to farmers • Skill development for youth
6	No approach to burial ground	As per the Thiruvallur Collector Letter dated 10.06.2019, the burial ground is excluded from the proposed Industrial Park area and SIPCOT will provide and maintain access road for the burial ground	

- (xxii) **Whether the project involves diversion of forest land and status of the forest clearance:**
Not applicable.
- (xxiii) **Whether the project is located within 10 km of Protected Areas (PA) including National Parks, Sanctuaries and Tiger Reserves etc.:** Pulicat Bird Sanctuary is located 5.77 km (NE) from the project site. No Objection Certificate (NOC) from National Board for Wildlife (NBWL) has been applied.
- (xxiv) **Whether the project is located within the Eco-Sensitive Zone (ESZ) or Eco-Sensitive Area (ESA) notified by the MoEF&CC:** The project site is not located within any Eco-Sensitive Zone or Eco-Sensitive Area notified by MoEF&CC.
- (xxv) **Waste Management:** M/s State Industries Promotion Corporation of Tamil Nadu (SIPCOT) Limited will handles and disposes various waste generated in the following ways:

- **Sewage generation-** 210 KLD. – Individual industries will be mandated to provide STP for recycling of treated sewage for green belt development
- **Effluent generation** -3472 KLD – Individual industries will be mandated to provide ETP to achieve Zero Liquid Discharge concept. Treated effluent will be recycled by industries for process and utilities. The rejects from RO will be treated by individual industries in ATFD and salt will be disposed as hazardous waste. ATFD condensate will be recycled for utilities/ process.

Following are the Municipal Solid Waste Generation and Management plan:

S. No.	Waste type	Construction phase (kg/day)	Operation phase (kg/day)	Management measure (for operational phase)
1	Organic waste	13.5	1350	MSW in Industrial Plots: SIPCOT will mandate all the industries to manage the Municipal Solid generated by them within their premises as per norms. Municipal Solid wastes will be segregated by individual industries
2	Inorganic waste	9	900	

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				<p>as organic and inorganic wastes. Organic wastes will be composted by individual industries in Organic Waste Converter or Bio methanation plant and used for green belt development. Inorganic wastes will be sold to TNPCB authorized recyclers by the industries.</p> <p>MSW in area apart from Industrial Plots:</p> <p>SIPCOT has earmarked 24.060 Acres of land for establishment of Solid Waste Management facility</p> <p>Organic wastes will be composted by vermi composting and compost will be used as manure for green belt development. Inorganic waste will be sold to TNPCB authorized recyclers</p>
3	Total	22.5	2250	
<p>Norms: waste generation @0.45 Kg/capita/day.</p> <p>Population for construction phase – 50 nos. operation phase – 5000 nos. As a provision to have in house and independent Solid Waste Management facility 24.060 Acres (3.48%of Industrial Park area) has been earmarked for Solid Waste Management Facility. In future, based on need, SIPCOT will float tender and provide land to private players for the establishment of Municipal Solid Waste Management facility on BOOT basis. Hazardous waste generation and Management: Individual industries, will have their own storage area for storing Hazardous waste, within their premises and the hazardous wastes will be sent to TNWML for recycling /disposal as per the Hazardous and other Wastes (Management and transboundary movement) amended rules 2016.</p>				

(xxvi) **CETP/STP details:** Not applicable. Individual industries will be mandated to provide ETP/STP. Treated sewage will be recycled for green belt development and flushing by individual industries.

(xxvii) Details of tree cutting and Green belt development: The trees available at site are Mango, Coconut, Guava, Sappota, Eucalyptus, amla, Neem, Cashew, Banyan, Papaya, Palm, Teak and Naga. The trees along the periphery of the site and in OSR area will be preserved as such. If not possible the trees will be uprooted and planted along the green belt area allotted at site. In case of necessity to cut the trees by individual industries in their plots, the industry will plant additional 3 trees for cutting one tree as compensation in their greenbelt area. Greenbelt area is 243.437 Acres (35.20% of total area of Industrial Park).

Following are the proposed Green belt area breakup within the Industrial Park:

S. No.	Green belt details	Area (Acres)
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1	OSR area	69.160
2	25% Green belt along the plotted area	119.18
3	3 m green belt along the road side	15.94
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Total greenbelt area		243.437

- (xxviii) **Energy conservation measures with estimated saving:** Solar lighting is proposed for 70% of lighting along the roads. The estimated solar power generation would be around 40KW. Apart from this, individual industries will be insisted to provide roof top solar panels to reduce power consumption.
- (xxix) **Parking requirement with provision made:** 100 Sq.m areas will be allotted for parking in the common amenities. Upon establishment of the Industrial Park, individual industries will have their own parking area within the industrial plots.
- (xxx) **Details of Rain Water Harvesting:** Rainwater harvesting pits are proposed in common amenities, green belt area and roads for recharging the ground water table. Around 166 no of pits are proposed with 250mm dia and 1000mm depth. Apart from these individual industries will be mandated to provide rain water harvesting pits in their plots.
- (xxxi) **Brief description of Socio-economic condition of local people:** Though agriculture is the main occupation of Thiruvallur district, being close to Chennai and fast industrialization has resulted in shift in the occupation pattern. Out of the total workers only 4.78% of workers are cultivators and 17.59% of workers are Agricultural labourers. The district has good number of public health systems accessible and affordable apart from the private health facilities. The project site is free from habitation. The entire extent of land (279.995 ha) is Government poramboke land and is already handed over to SIPCOT by Government of Tamil Nadu for development of Industrial Park. Hence, there is no Rehabilitation and Resettlement for this project.
- (xxxii) **Land acquisition and R&R issues involved:** The entire land of 279.995 Ha has been allotted to SIPCOT. While obtaining ToR for the Industrial Park, the land area was considered as 303.75 Ha (300.765 Ha of poramboke land and 2.985 Ha of patta land) based on the administrative sanction issued by Government of Tamil Nadu for development of Industrial Park at Manallur vide G.O (Ms) No.119 dated 07.06.2013. Details are given below.
- **G.O (Ms) No.119 dated 07.06.2013:** While applying for EC, the poramboke land extent was reduced to 283.08 ha vide Government of Tamil Nadu land alienation GO (Ms) No. 285 dated 03/08/2018. Accordingly, in EC application the land extent was considered at 286.065 Ha (283.08 Ha of poramboke land vide per GO (Ms) No. 285 dated 03/08/2018 and 2.985 Ha of patta land vide GO.(Ms) no. 119 dated 07.06.2013).
 - **GO (Ms) No. 285 dated 03/08/2018:** The project area is now further reduced from 286.065 ha to 279.99.5 ha due to the following reasons:
 - 3.085 Ha of poramboke land has been excluded by Thiruvallur District Collector vide letter no. 14888/2018 dated 10.06.2019.
 - 2.985 Ha of patta land is also excluded from land acquisition and the total area of the Industrial Park is reduced to 279.99.5 Ha.

- Land Delivery Receipt in proof of taking over possession of 279.99.5 Ha of land from Zonal Deputy Tahsildar.
- Land Delivery Receipt: As per the Land delivery receipt, the entire land has been handed over to SIPCOT. There is no R&R involved for this project.

(xxxiii) **Employment potential, No. of people to be employed:** A total of 100,000 people will be employed for the current project, inclusive of temporary and permanent employees. The detailed breakup of employee numbers during both construction and operation phases are given below:

Phase	Employment Type	No. of Persons
Construction	Permanent	100
	Temporary	1000
Operation	Permanent	10,000
	Temporary	88900
	Total	100,000

(xxxiv) **Benefits of the project:**

- Development of facilities and infrastructure will lead to economic growth in the region.
- Proposed development will help in revenue generation for the State as well as to the Country.
- This project will have positive impact on the socio economic status of the surrounding human environment and increased inflow to the Tamil Nadu Government.
- Proposed Development will lead to creation of both direct and indirect job opportunities. SIPCOT in coordination with the candidate industries will improve the employment potential directly in its activities of processing, purchase/sale, management, etc., and will also indirectly enable the community to have alternative earnings through opportunities of hotels, travels, transfer, etc.

(xxxv) **Brief summary of specialised Studies carried out for the project as per the ToR:** Not applicable.

(xxxvi) **Details of Court cases:** There are no court cases against the proposed project.

4. The EAC during its 241st meeting on 25-26th August, 2020, taken into account the submissions made by the project proponent M/s State Industries Promotion Corporation of Tamil Nadu (SIPCOT) Limited that the current proposal only pertains to the development of a Industrial Park at Manallur and Soorapoondi villages of Gummidipoondi Taluk, Thiruvallur District, Tamil Nadu State" over an extent of 279.99.5 Ha (691.587 Acres) at Manallur and Soorapoondi villages, Gummidipoondi Taluk, Thiruvallur District. After a detailed deliberation, the EAC recommended the proposal for grant of Environmental Clearance subject to fulfilment of specific conditions other than all standard conditions applicable for this project.

5. The Ministry of Environment, Forest and Climate Change has considered the proposal based on the recommendations of the Expert Appraisal Committee (Infrastructure, CRZ and other Miscellaneous projects) and hereby decided to grant Environmental Clearance for the

development of an Industrial Park over an extent of 279.99.5 Ha (691.587 Acres) land area at Manallur and Soorapoondi villages, Gummidipoondi Taluk, Thiruvallur District, Tamil Nadu under the EIA Notification, 2006 as amended, subject to strict compliance of the following specific conditions, in addition to all standard conditions applicable for such projects.

A. SPECIFIC CONDITIONS

- (i) The Environmental Clearance to the project is primarily under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes as applicable to the project.
- (ii) The project proponent shall abide by all the commitments and recommendations made in the Form-II, EIA and EMP report, submissions made during Public Hearing and also that have been made during their presentation to EAC.
- (iii) No groundwater shall be used at any stage of project.
- (iv) No waste water shall be discharged to the rivers/streams or waterbodies. The proponent shall utilize the treated effluent and sewage for achieving zero discharge and scheme for the same shall be approved by CPCB and SPCB.
- (v) Permission from Irrigation Department for obtaining surface water to be obtained. Consent to Operate shall not be issued without obtaining permission competent authority for use of surface water.
- (vi) Detailed plan of expenditure with implementation schedule to address issues raised during Public Hearing shall be prepared and submitted to the Regional Office of this Ministry within three months. The proponent shall adhere the strict compliance of above plan to utilize funds as per schedule.
- (vii) As per the Ministry's Office Memorandum F. No. 22-65/2017-IA.III dated 30th September, 2020, the project proponent shall abide by all the commitments made by them to address the concerns raised during the public consultation. The project proponent shall initiate the activities proposed by them, based on the commitment made in the public hearing, and incorporate in the Environmental Management Plan and submit to the Ministry. All other activities including pollution control, environmental protection and conservation, R&R, wildlife and forest conservation/protection measures including the NPV, Compensatory Aforestation etc, either proposed by the project proponent based on the social impact assessment and R&R action plan carried out during the preparation of EIA report or prescribed by EAC, shall also be implemented and become part of EMP.

B. STANDARD CONDITIONS:

I. Statutory compliance:

- (i) The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be

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implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area).

- (ii) The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- (iii) All excavation related dewatering shall be as duly authorized by the CGWA. A NOC from the CGWA shall be obtained for all dewatering and ground water abstraction
- (iv) A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
- (v) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Coast Guard, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.

II. Air quality monitoring and preservation:

- (i) The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the project area at least at four locations, covering upwind and downwind directions.
- (ii) Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed emission standards.
- (iii) Shrouding shall be carried out in the work site enclosing the dock/proposed facility area. This will act as dust curtain as well achieving zero dust discharge from the site. These curtain or shroud will be immensely effective in restricting disturbance from wind in affecting the dry dock operations, preventing waste dispersion, improving working conditions through provision of shade for the workers.
- (iv) Dust collectors shall be deployed in all areas where blasting (surface cleaning) and painting operations are to be carried out, supplemented by stacks for effective dispersion.
- (v) Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
- (vi) A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

III. Water quality monitoring and preservation:



- (i) Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.
- (ii) Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused for horticulture, flushing, backwash, HVAC purposes and dust suppression.
- (iii) A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
- (iv) No diversion of the natural course of the river shall be made without prior permission from the Ministry of Water resources.

IV. Noise monitoring and prevention:

- (i) Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- (ii) Noise from vehicles, power machinery and equipment on-site should not exceed the prescribed limit. Equipment should be regularly serviced. Attention should also be given to muffler maintenance and enclosure of noisy equipments.
- (iii) Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.
- (iv) The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures:

- (i) Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- (ii) Provide LED lights in their offices and residential areas.

VI. Waste management:

- (i) Necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that they conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986.
- (ii) The solid wastes shall be managed and disposed as per the norms of the Solid Waste Management Rules, 2016.
- (iii) Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.
- (iv) A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.
- (v) Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.



VII. Green Belt:

- (i) An overall green area of at-least 33% of the Industrial Area should be developed with native species. The project proponent of the Industrial Area shall comply with the additional commitment made by them in the EIA report regarding the development of green belt.
- (ii) The Industrial Areas are directed to accordingly allocate the area to be developed as green cover to respective individual industrial units so as to achieve the above mentioned condition.
- (iii) The individual industrial unit, at the time of obtaining EC, shall bring a letter from the Industrial Area for the area allocated to them to be developed as green cover as a part of obligation from the Industrial Area.
- (iv) Wherever possible, plantations around the periphery of the Industrial Area, in the downwind direction and along the road sides shall be provided for containment of pollution and for formation of a screen between the industrial area and the outer civil area. The choice of plants should include shrubs of height 1 to 1.5 m and tree of 3 to 5 m height. The intermixing of trees and shrubs should be such that the foliage area density in vertical is almost uniform.
- (v) The parameters like selection of plant species, procedure for plantation, density of tree plantation etc shall be as per the CPCB guidelines.

VIII. Public hearing and human health issues:

- (i) Workers shall be strictly enforced to wear personal protective equipments like dust mask, ear muffs or ear plugs, whenever and wherever necessary/ required. Special visco-elastic gloves will be used by labour exposed to hazards from vibration.
- (ii) Safety training shall be given to all workers specific to their work area and every worker and employee will be engaged in fire hazard awareness training and mock drills which will be conducted regularly. All standard safety and occupational hazard measures shall be implemented and monitored by the concerned officials to prevent the occurrence of untoward incidents/ accidents.
- (iii) Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- (iv) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- (v) Occupational health surveillance of the workers shall be done on a regular basis.

X. Corporate Environment Responsibility:

- (i) The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

- (ii) A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- (iii) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- (iv) Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

XI. Miscellaneous:

- (i) The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- (ii) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- (iii) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- (iv) The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- (v) The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- (vi) The criteria pollutant levels namely; PM_{2.5}, PM₁₀, SO₂, NO_x (ambient levels) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- (vii) The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- (viii) The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- (ix) The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- (x) No further expansion or modifications in the Industrial Area shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).

- (xi) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- (xii) The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- (xiii) The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- (xiv) The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- (xv) The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- (xvi) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

7. This issues with the approval of the Competent Authority.


 (Amardeep Raju)
 Scientist-E

Copy to:

1. The Member Secretary, Tamil Nadu Pollution Control Board, No. 76, Mount Salai, Guindy, Chennai - 32
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi.
3. The APCCF (C), MoEF& CC, RO Regional Office (SEZ), Ist and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai - 34
4. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
5. Guard File/Record File
6. Notice Board.


 (Amardeep Raju)
 Scientist-E

**IN THE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE,
CHENNAI**

Appeal.No 34 of 2020(sz)

G.Praveena and Anr

... Applicant

-Vs-

Union of India and Ors.

...Respondent(s)

REPLY AFFIDAVIT ON BEHALF OF

RESPONDENT NO.1,

MINISTRY OF ENVIRONMENT,

FOREST AND CLIMATE CHANGE

ME.SARASHWATHY
Senior Panel Counsel for UOI
Counsel for the Respondents No. 1
Mobile N: 9444415523